

<b>FORM A</b>	
<b>PUBLIC ANNOUNCEMENT</b>	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>FOR THE ATTENTION OF THE CREDITORS OF RAJDEEP BUILDCON PRIVATE LIMITED</b>	
RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>Rajdeep Buildcon Private Limited</b>
2. Date of incorporation of corporate debtor	14th August 1997
3. Authority under which corporate debtor is incorporated / registered	ROC-Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202PN1997PTC110101
5. Address of the registered office and principal office (if any) of corporate debtor	Rajdeep House, Savedi, Ahmednagar - 414003, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	04-06-2025
7. Estimated date of closure of insolvency resolution process	01-12-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Vikas Khiyani IBBI/IPA-001/IP-P-02738/2022-2023/14194
9. Address and e-mail of the interim resolution professional, as registered with the Board	910, 9th Floor, Ajmera Sikova, Opposite Damodar Park, Nityanand Nagar, Ghatkopar West, Mumbai-400086 <a href="mailto:Cavikas.khiyani@gmail.com">Cavikas.khiyani@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	910, 9th Floor, Ajmera Sikova, Opposite Damodar Park, Nityanand Nagar, Ghatkopar West, Mumbai-400086 <a href="mailto:cirp.rbp@gmail.com">cirp.rbp@gmail.com</a>
11. Last date for submission of claims	18-06-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) <a href="https://www.ibbi.gov.in/insolvency-professional">https://www.ibbi.gov.in/insolvency-professional</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rajdeep Buildcon Private Limited** on 04th June 2025.

The creditors of **Rajdeep Buildcon Private Limited**, are hereby called upon to submit their claims with proof on or before **18th June 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 07-06-2025**  
**Place: Mumbai**

**Vikas Khiyani**  
Interim Resolution Professional  
Rajdeep Buildcon Private Limited

IP Registration No. IBBI/IPA-001/IP-P-02738/2022-2023/14194  
(AFA No: AA1/14194/02/311225/107421 - Validity Date: 30/12/2025)

**"IMPORTANT"**

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**NOTICE**

NOTICE IS HEREBY GIVEN THAT THE CERTIFICATES FOR 225 EQUITY SHARES BEARING EQUITY SHARE CERTIFICATES NO. 1327331 AND DISTINCTIVE NO. FROM 13101596013 TO 13195196237, UNDER THE FOLIO NO 70732891 OF LARSEN & TOUBRO LIMITED STANDING IN THE NAME OF RANJIT SARIN AND PAMELA SARIN, HAVE BEEN LOST OR MISLAIN AND THE UNDERSIGNED HAVE APPLIED TO THE COMPANY TO ISSUE DUPLICATE CERTIFICATES FOR THE SAID SHARES. ANY PERSON WHO HAS ANY CLAIM IN RESPECT OF THE SAID SHARES SHOULD WRITE TO OUR REGISTRAR, KFIN TECHNOLOGIES LIMITED, SELENIUM TOWER B, PLOT 31-32, GACHIBOWLI, FINANCIAL DISTRICT, HYDERABAD-500032 WITHIN ONE MONTH FROM THIS DATE ELSE THE COMPANY WILL PROCEED TO ISSUE DUPLICATE CERTIFICATES.

NAME OF SHAREHOLDER: RANJIT SARIN, PAMELA SARIN  
DATE: 06.06.2025

**NOTICE**

NOTICE is hereby given that the Certificate with Folio number 000309 for Equity 200 Shares face value Rs.10/- with Certificate Nos. - 300 and 26258 - 26259 and Dist. Nos. 329651 - 329750 and 1721362 - 1721462 of RIR Power Electronics Limited. Standing in the name of K Rathnamani has been lost or mislaid and the undersigned has applied to the Company to issue duplicate Certificate for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company at its Registered Office. 139/141 Solaris 1 B Wing Saki Vihar Road Powai, Opp L&T Gate No. 6, Powai, Andheri (East), Mumbai, Maharashtra, 400072 within one month from this date else the company will proceed to issue duplicate Certificate(s).

Date: 07/06/2025 Name of Shareholder: IKKERAN KUNHIKUTAN RATNAMANI

**PUBLIC NOTICE**

Pursuant to Rule 17(4) Of Limited Liability Partnership Rules

M/S SARITA PROPERTY DEVELOPERS LLP (A/C-4978), a LLP registered under Limited Liability Partnership Act, 2008 having registered office at 6/8 3RD Floor, 1st Crossroad Hanuman Lane, Kalbadevi, Mumbai-400002 proposes to shift its registered office from 6/8 3RD Floor, 1st Crossroad Hanuman Lane, Kalbadevi, Mumbai-400002 to GF-01-A-1-2-3, Ground Floor, North Gate Mall, Gujranwala Town, Delhi-110009.

Any person whose interest is likely to be affected by the proposed change in the registered office may intimate to the Registrar of Companies, Mumbai having at 100 Everest Building, Marine Drive, Mumbai-400002 with a copy to M/s SARITA PROPERTY DEVELOPERS LLP (AAI-3390) at its registered office within 21 days from the publication of notice, stating the nature of interest and the grounds of opposition to the proposed change.

SARITA PROPERTY DEVELOPERS LLP  
RAKESH MEDIRATTA  
Designated Partner  
(DIN: 00102402)  
Date : 07.06.2025  
Place : Mumbai

**FOR DAILY BUSINESS.**

**FINANCIAL EXPRESS**

**THE BUSINESS DAILY.**

**SBI STATE BANK OF INDIA**

SBI Home Loan Centre (10287) 44/2B, Shankar Sheth Road, Gutlakevi, Near Sharada Chambers, Pune-411037. Tel: (020) 26308176, EMAIL: raecp.pune@sbi.co.in

**Publication of Notice regarding possession of property u/s 13(4) of SARFAESI Act, 2002**

Notice is hereby given under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) & in exercise of powers conferred under Section 13 (12) read with Rule 3 & Rule 9 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of power conferred on him under section 13(4) of the said Act read with Rule 9 of the said Act on the dates mentioned against each account.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA for an amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name & Address of the Borrower	Description of the property mortgaged/ charged	Date of Demand Notice	Date of Symbolic Possession	Outstanding Amount (Rs.) as on date
Shri. Joel Vasanth Mitra (Borrower) Smt. Nalini Mitra (Borrower) Pent House No.804, 8th Floor, Building No. 'A', 'Unily Park', S. No.43, Kondhwa Kh. Pune-411048. Home Branch-East Street A/C No.30437925494 Auto Loan Maxgain	All that piece and parcel of property bearing Pent House No.804, in Building No. 'A' on Eighth Floor, measuring approx. 838 sq. ft. (77.85 sq. mtrs.) built-up and attached terrace area 86 sq. ft. (7.96 sq. mtrs.) and Top Terrace 537 sq. ft. (49.88 sq. mtrs.) in the project known as "UNITY PARK", constructed on the land bearing Survey No.143 (part), Village Kondhwa Khurd, Taluka-Haveli, District-Pune, and within the local limits of Pune Municipal Corporation Property owned by Smt. Nalini Mitra and Shri. Joel Mitra. Borrowed follows Flat On or towards East: By Flat No. A/803, On or towards South: By Internal Road, On or towards West: By Flat No. B/803, On or towards North: By Duct & Lobby.	06.03.2025 And News Paper Publication on 03.04.2025	04.06.2025	Rs. 3,37,092.00 (Rupees Three Lakh Thirty Seven Thousand and Ninety Two Only) as on 06.03.2025 plus further interest with incidental expenses, charges, cost etc. incurred / to be incurred.

Date: 07.06.2025  
Place: Pune  
Sd/-  
Authorised Officer,  
SBI HLC Shankar Sheth Road, Pune

**FEDBANK FINANCIAL SERVICES LTD.**

Unit no.: 1101, 11th Floor, Cignus, Plot No. 71A, Powai, Paspoli, Mumbai - 400 087

**POSSESSION NOTICE**

Whereas

The undersigned being the Authorized Officer of Fedbank Financial Services Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **Apr 26<sup>th</sup>, 2024** calling upon the Borrower, Mortgagor, Co-Borrower(s) and Guarantor-: (1) **Abdulla Fahim Khan (Co - Borrower)**, (2) **Mohin Fahim Khan (Co - Borrower)** to repay the amount mentioned in the said notice being **Rs. 25,06,941/- (Rupees Twenty-Five Lakhs Six Thousand Nine Hundred Forty One Only)** as on **03/05/2024 in Loan Account No. FEDPCMH0495362** together with further interest thereon at the contractual rate plus all costs charges and incidental expenses etc. within 60 days from the date of receipt of the said demand notice.

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned hereinabove having failed to repay the above said amount within the specific period, notice is hereby given to the Borrower, Mortgagor, Co-Borrower(s), Guarantor and the public in general that the undersigned authorised officer has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the SARFAESI Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on this **June 05<sup>th</sup>** of the year **2025**

The Borrower, Mortgagor, Co-Borrower(s) and Guarantor mentioned hereinabove in particular and the public in general is/are hereby cautioned not to deal with the following property and any dealings with the following property will be subject to the charge of Fedbank Financial Services Ltd. for an amount **Rs. 25,06,941/- (Rupees Twenty-Five Lakhs Six Thousand Nine Hundred Forty One Only)** as on **03/05/2024 in Loan Account No. FEDPCMH0495362** together with further interest thereon at the contractual rate plus all the costs charges and incidental expenses etc.

The borrower's attention is invited to sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

**SCHEDULE I**

**DESCRIPTION OF THE MORTGAGED PROPERTY**

Particulars of the immovable property document deposited to Fedfina)

All that consisting of **Flat No 301 on 3<sup>rd</sup> Floor, measuring area 843.584 Sq Ft in the building known as "Firdos Apartment" constructed on land bearing S No 4 Hissa No 14/3/5 Situated at Village Kondhwa Budrukh Tq Haveli Dist Pune**

Boundaries as Under.

East: - Property of Mr Amin Shaikh  
West: - Road  
North: - Property of Mr. Sugra Shaikh  
South: - Property of Mr. Kulkarni

Place: - Pune  
Date: - 05/06/2025  
(Authorized Officer)  
Fedbank Financial Services Ltd

**easy**

**EASY HOME FINANCE LIMITED**

Reg. Office: 302, 3rd Floor, Savoy Chambers, Dattalaya Road, V. P. Road (EXTN.), Santacruz West, Mumbai - 400054 | CIN: U74999MH2017PLC297819 | Website: www.easynf.com  
Email: contact@easyhomefinance.in | Toll Free: 1800 22 3279 | Tel: +91 22 3550 3442 | Tel: +91 22 3521 0487

**Appendix IV Symbolic Possession Notice (For Immovable Property)**

Whereas, the undersigned being the authorized officer of EASY HOME FINANCE LIMITED under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice (s) issued by Authorized Officer of the Company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The Borrowers attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of EASY for an amount as mentioned herein under with the interest thereon.

Sr. No.	Name of Borrower/ Co-Borrower/Mortgagor & Date of NPA	Demand Notice Date / Amt. Outstanding / Branch / LAN	Detail of Secured Assets:	Possession Notice Date/Type
1.	Mr. Sitaram Chandradev Yadav (Borrower), 2. Mrs. Vibha Sitaram Yadav (Co-Borrower) NPA: February 02, 2025	Demand Notice Date: February 17, 2025 Ols.: Rs. 17,54,440/- Branch:LAN: Virar-2/HL0014287	All that part and parcel of the property bearing Plot/House situated at Flat No. 705, 7th Floor, Building No. 2, C Wing, Sneh-2C-11, Pavitra Sneh, Pavitra Dham Road, Village Tivari, Near Pavitra Dham Complex, Vasai, Thane, Maharashtra, India, 401208. Including constructed building and fixture, with all rights.	Symbolic June 05, 2025
2.	Miss. Shivali Mehra (Borrower), 2. Mrs. Mohini Ajay Mehra (Co-Borrower) NPA: February 02, 2025	Demand Notice Date: February 17, 2025 Ols.: Rs. 15,39,910/- Branch:LAN: Virar/HL0011028	All that part and parcel of the property bearing Plot/House situated at Flat No. 26, Ground Floor, A wing, Building No. 55, Anand Sagar CHS, Dwivanam, Near Surya Garden & Ambadi Road, Krishna Township, Vasai West 401202. Including constructed building and fixture, with all rights.	Symbolic June 05, 2025

**SATUTORY NOTICE TO BORROWERS/GUARANTOS**

Borrower(s)/Guarantor's are hereby put to caution that the property may be sold at any time hereafter by way of public auction/tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security Interest (Enforcement) Rules, 2002. The detailed inventory and Panchnama could not be recorded due to obstructions as such property has been photographed.

Date : June 07, 2025 | Place : Maharashtra | Sd/- Authorised Officer, EASY HOME FINANCE LIMITED

**NESTLÉ INDIA LIMITED**

(CIN: L15202DL1959PLC003786)

Regd. Office: 100 / 101, World Trade Centre, Barakhamba Lane, New Delhi-110 001  
Email: investor@in.nestle.com; Website: www.nestle.in; Ph: 011-23418891

**FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY**

**Sub.: Transfer of Equity Shares of the Company to the Designated Demat Account of Investor Education and Protection Fund (IEPF) Authority**

This Notice is published pursuant to the provisions of the Companies Act, 2013, and the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 read with the relevant circulars and amendments thereto (IEPF Rules), to inform the shareholders that all the shares in respect of which dividend remains unpaid/ unclaimed for seven consecutive years, shall be transferred by the Company to the Designated Demat Account of IEPF Authority in case they do not claim any of their dividend(s), by the next due date of transfer i.e. 7<sup>th</sup> September 2025. The details of such shareholders including their name and folio number or DP ID-Client ID are available at the Investors Section of the Company's website (www.nestle.in).

For the share(s)/dividend(s) already transferred to IEPF Authority in compliance with the IEPF Rules, the shareholders can claim such share(s)/dividend(s) by making an online application to the IEPF Authority in Form IEPF-5, as prescribed and the same is available along with all details on website of IEPF (www.iepf.gov.in).

**For NESTLÉ INDIA LIMITED**  
Date : 06-06-2025  
Place : Gurugram  
Pramod Kumar Rai  
Company Secretary

**Form No. URC-2**

Advertisement giving Notice about Registration under Part I of Chapter XXI (Pursuant to Section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an Application has been made to the Registrar of Companies, at Mumbai that SDRC Healthcare LLP, a Limited Liability Partnership may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a Private Company limited by Shares.

2. The Principal objects of the Company is "To establish, set up, run Diagnostic centre, X-ray and Sonography centre, Pathological, Microbiological and immunobiological laboratories and conduct other medical tests, analysis and research, formulation of Medicine and provide all kinds of health maintenance plans."

3. A Copy of the Draft Memorandum and Articles of Association of the proposed Company may be inspected at the Office at New Nilesh CHSL, Flat 4028, MM Road, Near Dahivli Soc, Dahisar West, Mumbai-400068

4. Notice is hereby given that any person objecting to this Application may communicate their objection in writing to the Registrar of Companies at 100, Everest, Marine Drive, Mumbai-400002, within twenty one days from the date of publication of this Notice, with a copy to the Company at its Registered Office.

Dated: 07/06/2025  
For SDRC Healthcare LLP  
Sd/-  
Dr. Ajit Shankarrao Pungavkar (Partner)

**PUBLIC NOTICE**

Public is hereby informed that, All that peace and parcel of land admeasuring land admeasuring 00 H 29 Area (including Pothkaraba) situated on Northern side of the Pachwad Kudal Panchangri and carved out of Gat No. 699 total admeasuring 00 H 73 Area (including Pothkaraba), assessed at Rs. 01 Paise 07, lying being and situated at Village Mouje Katiawari, Taluka Jawai, District Satara, situated within Registration District Satara, Sub Registration District Taluka Jawai is owned and possessed by Mr. Shivsharan Jangbahadur Singh, having address at: Flat no 603, Kumar Manor, S. No. 249/2 + 249/3A, Rasta Peth Pune 411011. That the present owner has mis-placed the original copies of various agreements as annexed hereto below as Annexure A. That Mr. Shivsharan Jangbahadur Singh has informed the police of the loss of the said documents under Lost Report No. 96327-2025 on 31/05/2025.

Public is hereby called upon that any person(s) having any information with respect to the aforesaid original documents should notify the undersigned Advocate within 7 days from publication of this notice and should satisfy the undersigned along with documentary proof thereof, failing which, it shall be presumed that the said document/s are lost and no claim shall be entertained thereafter.

Correction Deed dated 19/07/2023 executed by Mr. Shivsharan Jangbahadur Singh and Mrs. Shiva Das India Pvt. Ltd. through its director Mr. Shivsharan Jangbahadur Singh in favour of Cholamandalam Investment and Finance Company Limited which is registered in the office of sub registrar Jaoli Medha at Sr. No. 803/2023, along with Index II & RR	Original
Sale Deed dated 11/12/2008 executed by Mr. Kumar Anantaram Beloshe in favour of Mr. Sanjay Gangaprasad Sharma which is registered in the office of sub registrar Jaoli Medha at Sr. No. 1312/2008, along with Index II and RR	Original
Agreement dated 30/01/2010 executed by Mr. Sanjay Gangaprasad Sharma in Original favour of Mrs. Dhanakrushna Estate Pvt. Ltd. Through its Director Mr. Dinesh Anjan Ramani which is registered in the office of sub registrar Jaoli Medha at Sr. No. 11/2010, along with Index II and RR.	Original
Cancellation Deed dated 18/11/2010 executed by Mrs. Dhanakrushna Estate Pvt. Ltd. Through its Director Mr. Dinesh Anjan Ramani and Mr. Sanjay Gangaprasad Sharma which is registered in the office of sub registrar Jaoli Medha at Sr. No. 1353/2010, along with Index II and RR	Original
Deed of Revocation of Cancellation Deed dated 18/11/2010 executed by Mrs. Dhanakrushna Estate Pvt. Ltd. Through its director Mr. Dinesh Anjan Ramani and Mr. Sanjay Gangaprasad Sharma which is registered in the office of sub registrar Jaoli Medha at Sr. No. 1354/2010, along with Index II and RR.	Original
Sale Deed dated 28/11/2010 executed by Mr. Sanjay Gangaprasad Sharma in favour of Mr. Rajendra Nandoo Chavhan, Amit Ashok Nahar, Vanita Anand Nahar and Suman Ram Krishen Bharati which is registered in the office of sub registrar Jaoli Medha at Sr. No. 1385/2010, along with Index II and RR.	Original
Deed of Release dated 13/08/2015 executed by Suman Ram Krishen Bharati (after marriage name Suman Pravin Chandra) in favour of Mr. Rajendra Nandoo Chavhan, Amit Ashok Nahar, Vanita Anand Nahar which is registered in the office of sub registrar Jaoli Medha at Sr. No. 923, along with Index II.	Original
Gift Deed dated 07/07/2016 executed by Mr. Amit Ashok Nahar through its power of attorney holder Mr. Anand Ashok Nahar with the consent of Mrs. Vanita Anand Nahar and Mr. Rajendra Nandoo Chavan through its power of attorney holder Mr. Anand Ashok Nahar in favour of Mrs. Prema Ashok Nahar which is registered in the office of sub registrar Jaoli Medha at Sr. No. 597/2016, Along with Index II and RR	Original
Sale Deed dated 27/10/2017 executed by Mrs. Space Creation through its partner Mrs. Prema Ashok Nahar, Mrs. Vanita Anand Nahar and Mr. Rajendra Nandoo Chavan in favour of Mr. Shivsharan Jangbahadur Singh which is registered in the office of sub registrar Jaoli Medha at Sr. No. 917/2017 (on 14/12/2017), along with Index II and RR	Original
Release Deed dated 13/08/2015 Sr No-823	Original

Pune  
Date: June 06, 2025  
Office number 3, I Wing Thacker House, East Street, Camp, Pune 411001 Ph. No. 020 47244255, Mo. No. 9552604462

ALPHA LEGAL  
Adv. Mahid B. Vakil

**PUNJAB & SIND BANK**

(A Govt. of India Undertaking)

Branch- Shivaji Nagar, Pune (P1032); No. 2A, Rashtra Epointe, 64C, Pune-Mum Road, Waiwadevi, Shivaji Nagar, Pune (Maharashtra) - 411005  
Tel. No. - 020-25511103; e-mail - p1032@pnb.co

**APPENDIX IV POSSESSION NOTICE (For Immovable Property)**

Whereas, The undersigned being the authorised officer of the Punjab & Sind Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 31.01.2023 calling upon the borrower(s)/guarantor(s) **Mr Nitin Shantaram Nimbalakar, Mr Shantaram Nimbalakar, M/s Kuber Earth Movers (prop Nitin Shantaram Nimbalakar) and Mrs Suman Nimbalakar** to repay the amount mentioned in the notice dated 31.01.2023 being

1. **LQDD Limit Rs. 25,00,000/- (Rupees Twenty Five Lakhs Only)** Account no. 1032130000042
2. **Term Loan Rs. 15,00,000/- (Rupees Fifteen Lakhs Only)** Account no. 10321200000456
3. **GECL Loan Rs. 50,00,000/- (Rupees Five Lakhs Only)** Account no. 10321200000551
4. **GECL loan Rs. 25,68,000/- (Rupees Two Lakhs Fifty Six Thousand Eight Hundred Only)** Account no. 10321200000641

**Thus total sum of Rs. 45,34,981.64 (Rupees Forty Five Lakhs Thirty Four thousand Nine Hundred and Eighty one only) as on 31.12.2022 plus future interest was demanded within 60 days from the date of receipt of the said notice.** In response to the said Demand Notice you have deposited the required amount and had brought the limit (1) / (2) / (3) / (4) [score 3 limits] in order however since the other limits (1) / (2) / (3) / (4) [score 1 limit] were continued to be defaulted.

Therefore on 17.07.2023 the undersigned issued additional Demand Notice dated 17.07.2023 calling upon the borrower(s)/guarantor(s) **Mr Nitin Shantaram Nimbalakar, Mr Shantaram Nimbalakar, M/s Kuber Earth Movers (prop Nitin Shantaram Nimbalakar) and Mrs Suman Nimbalakar** to repay the amount mentioned in the notice dated 31.01.2023 being **Rs. 45,34,981.64 (Rupees Forty Five Lakhs Thirty Four thousand Nine Hundred and Eighty one only) as on 31.12.2022 plus future interest within 60 days from the date of receipt of the said notice and in addition to that vide notice dated 17.07.2023 being Rs 12,22,569 (Rupees Twelve Lakhs Twenty Two Thousand Five Hundred and Sixty Nine only) as on 30.06.2023 plus future interest within 60 days** Thereafter the borrowers have repaid the dues claimed in Account no 10321200000551 and the same has been closed on 27.02.2024

And therefore again the said all 3 accounts limits (1) / (2) / (4) [score 1 limit] were outstanding due and payable by you as demanded under said Demand Notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this **5<sup>th</sup> day of June of the year 2025**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab & Sind Bank for an amount mentioned in the notice dated 31.01.2023 being **Rs. 45,34,981.64 as on 31.12.2022 plus future interest within 60 days from the date of receipt of the said notice and in the notice dated 17.07.2023 being Rs 12,22,569 as on 30.06.2023 plus future interest within 60 days by considering the reduction of claimed amount in view of the fact that Account no 10321200000551 has been closed on 27.02.2024.** Thus considering the total dues as on 05.06.2025 of Rs. 28,69,203 in above said three loan accounts the further action and measures are initiated herewith.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets

**Description of the Immovable Properties**

**PROPERTY:** Owner: **Mr Suman Shantaram Nimbalakar**  
All that piece and parcel of the Ground plus 2 floors S No 144 Shivganga Society Canal Road Wairge Pune 411058  
**Bounded:** On the North by Survey No 5 On the South by 15 Ft Road  
On the East By Survey No 144(part) On the West by Property of Mrs Jacob

Date: 05.06.2025  
Place: Pune, Maharashtra  
Authorised Officer  
Chief Manager  
Punjab & Sind Bank

**केनरा बैंक Canara Bank**

STRESSED ASSETS MANAGEMENT BRANCH, Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block Bandra-Kurla Complex, Bandra East, Mumbai - 400 051  
Tel +91 22-2269 238782/8744/8771, Email: cb15550@canarabank.com

**SALE NOTICE**

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, i.e. Symbolic Possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is" basis on **21.06.2025** for recovery of **Rs. 77,46,87,433.30 (Rupees Seventy Seven Crores Forty Six Lakhs Eighty Seven Thousand Four Hundred And Thirty Three Rupees And Thirty Paise Only)** as on **31.05.2025** plus further interest and cost due towards Canara Bank Plus Rs. 25,68,10,764.29 (Rupees Twenty Five Crores Three Lakhs Ten Thousand Seven Hundred Sixty Four And Twenty Nine Paise only) (As on 31.01.2020 plus further interest and cost due towards Axis Bank) Plus Rs. 19,67,93,210.52 (Rupees Nineteen crores Sixty Seven Lakhs Ninety Three Thousand Two Hundred Ten And Fifty Two Paise only) (As on 30.09.2020 plus further interest and cost due towards ICICI Bank) from M/s. Prince Mfg Pvt. Ltd. (Erstwhile M/s. Prince Industries) represented by Mr. Piyush G Chhedha (Guarantor and Mortgagor), Mrs. Rupal P Chhedha (Guarantor And Mortgagor), Mr. Harshwardhan Chhedha (Guarantor), M/s. Prince SWR Systems Pvt. Ltd. (Corporate Guarantor).

The reserve price and the earnest money deposit will be as mentioned below:

Sr. No.	Description of the Property	Reserve Price	Earnest Money Deposit
1.	Office premises No. 103 (Carpet Area - 1300 Sq.ft.) and Office premises No. 104 (Carpet Area - 1711 Sqft) on the 1st Floor situated at Sun Shine Plaza, at Cadastral Survey Number 104 at Marathi Granthi Sanghralaya Road, Dadar (East), Mumbai - 400014.	Rs. 13,20,00,000/-	Rs. 1,32,00,000/-

The Earnest Money Deposit shall be deposited on or before **20.06.2025 upto 5.00 p.m.** There is no encumbrance to the knowledge of the Bank.

Date of inspection of properties is **19.06.2025** with prior appointment with Authorized Officer (Between 10:00 AM to 2:00 PM)

**"ANY PERSON WHO BRING SUCCESSFUL BIDDER SHALL BE ENTITLED TO 1% OF SALE VALUE OF THE PROPERTY OR CONTRACTUAL LIABILITY WHICHEVER IS LESS WITH MINIMUM OF Rs. 10,000/- UPTO MAXIMUM OF Rs 3,00,000/- (INCLUDING GST)**

For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website ([www.canarabank.com](http://www.canarabank.com)) or may contact Mr. Kishore Mane, Authorised Officer, Canara Bank, SAM Branch, Mumbai (Mb - 809750940) or Mr. Rupesh Pillewani (Mob. No. 9380160126) E-mail id: cb15550@canarabank.com during office hours on any working day or the service provide M/s PSB Alliance (Ebkayr), Unit 1, 3rd Floor, VIOS Commercial Tower, Near Wadala Truck Terminal, Wadala East, Mumbai-400 037, Contact No 8291220220 (Help desk), (Email: support.BAANKNET@psballiance.com), Website - bsanknet.com/

Date: 04.06.2025  
Place: Mumbai  
Authorised Officer  
Canara Bank, SAM Branch

**CORRIGENDUM**

**EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED**  
CIN: U67100MH2007PLC174759  
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

**CORRIGENDUM TO AUCTION NOTICE**

In reference to the E-Auction Sale Notice of Borrower Jayesh Kantil Gundesha published on 04.06.2025 in this newspaper by Edelweiss Asset Reconstruction Company Limited, it is hereby informed that the date of auction was erroneously mentioned as 26.05.2025.

**The correct Date of Auction is 26.06.2025.**

All other terms and contents of the notice remain unchanged.

Date:- 07.06.2025  
Place: Pune  
Authorised Officer  
Edelweiss Asset Reconstruction Company Limited

**Edelweiss**  
Asset Reconstruction

**KVB Karur Vysya Bank**

Asset Recovery Branch-Shop No 12 & 13, Diamond Mansion, Dr Vieges Street, Kalbadevi Main Road, Kalbadevi, Mumbai, Maharashtra 400002. Phone No. 7710001955  
Mail head:rbmumbai@kvbmail.com

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, The Karur Vysya Bank Ltd, the symbolic possession of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **27.06.2025**, for recovery of **Rs 24,04,314.85/- (Rupees Twenty Four Lakhs Four Thousand Three Hundred Fourteen and Paise Eighty Five Only)** as on **05.06.2025** with interest and expenses thereon from 05.06.2025 due to the Karur Vysya Bank Ltd, Secured Creditor from 1. **SRI SAGAR RAGHUNATH HUMBE**, address At 16 Humberwada Karve Road, Near Shivaji Statue, Kothrud, Pune, Maharashtra - 411038 - Borrower And 2. **SRI. KIRAN RAMCHANDRA MARNE** Having address at 82/83 MIT Colony, Kamraj Mitra Mandal, Shastri Nagar, Kothrud, Pune, Maharashtra 411038 - Guarantor.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

All that piece and parcel on Residential Flat No. 2, 2nd Floor, Building "Shram" at CTS No. 76, Near Matoba Mandir, Off D. P. Road, Kothrud, Pune 411058 adm 51 11 sqmt BUA.

Reserve Price: **Rs. 35,00,000/-** EMD: **Rs. 3,50,000/-**  
Bid Amount Incremental: **Rs. 50,000/-**

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's/Secured Creditor's website i.e. [www.kvb.co.in/Property Under Auction](http://www.kvb.co.in/Property Under Auction) also at the web portal <https://www.bankauctions.in> of the service provider, M/s 4 Closure - Contact Person Mr. Nitesh D Pawar, Mobile No. 814200725 and Mail id: nitesh@bankauctions.in

**Statutory 15 days' Notice under Rule 9(1) of the SARFAESI Act, 2002**

The borrower's and guarantor's are hereby notified to pay the dues as mentioned above along with up to date interest and ancillary expenses before the date of e-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Date : 07.06.2025  
Place : Mumbai  
Authorised Officer  
THE KARUR VYSYA BANK LTD

**FORM A PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RAJDEEP BUILDCON PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Rajdeep Buildcon Private Limited
2. Date of incorporation of corporate debtor	14th August 1997
3. Authority under which corporate debtor is incorporated / registered	ROC Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202PN1997PTC110101
5. Address of the registered office and principal office (if any) of corporate debtor	Rajdeep House, Savedi, Ahmednagar - 414003, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	04-06-2025
7. Estimated date of closure of insolvency resolution process	01-12-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Vikas Khyani IBBI/IPA-001/IP-02738/2022-2023/14194
9. Address and e-mail of the interim resolution professional, as registered with the Board	910, 9th Floor, Ajmera Sikova, Opposite: Damodar Park, Nityanand Nagar, Ghatkopar West, Mumbai-400086 Ghatkopar West, Mumbai-400086 cip.rdg@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	910, 9th Floor, Ajmera Sikova, Opposite: Damodar Park, Nityanand Nagar, Ghatkopar West, Mumbai-400086 cip.rdg@gmail.com
11. Last date for submission of claims	18-06-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals	

## DEENDAYAL NAGARI SAHAKARI BANK LTD, AMBAJOGAI

Out w.no./Deen/04/Sarfaesi/7016-25/45/2025-26 Date:05/06/2025  
Appendix IV (Rule 8 (1))

POSSESSION NOTICE (For Immovable Property)

Whereas,  
The undersigned being the Authorised Officer of Deendayal Nagari Sahakari Bank Ltd., Ambajogai under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 31.01.2025 calling upon the A/c No. 7016-25

1) M/s. Chaya Enterprises Pro. Parmar Milan Dharamsi (Borrower)  
Address: New Parmar Colony, Parli (v), Dist. Beed: 431 515  
2) Mr. Patel Hareesh Shantilal  
Address: Jalapur Road, Gayatri Niwas, Sharda Nagar, Parli (v), Dist. Beed: 431 515  
3) Mr. Patel Sachin Narsi  
Address: Gayatri Niwas 427, Sharda Nagar, Parli (v), Dist. Beed: 431 515

To repay the amount mentioned in the notice being Principal+ Interest of A/c No. 7016-25 Rs. 14,10,067/- (In words Rupees, Fourteen Lakhs Ten Thousand Sixty Seven Rupees) Plus Further Interest within 60 days from the date of receipt of the said Notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described here in below on Dt.05.06.2025 at 04:30PM in exercise of the powers conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said rules on this Dt. 03.04.2025. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Deendayal Nagari Sahakari Bank Ltd., Ambajogai. Branch Parli (V) for a Principal+ Interest of A/c No. 7016-25 Rs. 14,10,067/- (In words Rupees, Fourteen Lakhs Ten Thousand Sixty Seven Rupees) Plus Further Interest thereon. The borrowers attention is invited to provisions of sub section 8 of section 13 of the act, in respect of time available, to redeem the secured assets. \* Don't know the Unknown Charges if any.

### DESCRIPTION OF THE IMMOVABLE PROPERTY

Immovable Property of Mortgagor/Borrower Mr. Parmar Milan Dharamsi (Borrower) The Mortgagor/Guarantor/Absolute owner of Land In Gat No.6, Adm. 00 H.40 R, Assessed Rs.01,13 Ps. Situated At Jalapur, Parli (v), Dist. Beed Which is bounded as under: East: Self land, West: 40 fts. Wide Road, North: Parameshwar Navnath Gode, South: Nagorao Babasaheb Deshmukh. (At the time Physical Possession I Observed There on commercial Use of Above Property)

(\*As is Where is, \*As is what is and \*whatever there is")

DATE :05.06.2025 Mr.Ananat G. Deshpande  
PLACE : Jalapur, Parli (v) Authorised Officer (Secured Creditor)

Deendayal Nagari Sahakari Bank Ltd. Ambajogai,  
Head Office Ambajogai, (Mob.8806159245)

## Equitas Small Finance Bank Ltd

(FORMERLY KNOWN AS EQUITAS FINANCE LTD)  
Registered Office: No.769, Spencer Plaza, 4th Floor, Phase-II,  
Anna Salai, Chennai - 600002.

### DEMAND NOTICE

#### NOTICE UNDER SECTION 13 (2) OF THE SARFAESI ACT, 2002

NOTICE is hereby given that the following borrower/s have availed loan from Equitas Housing Finance Limited (EHFL) / Equitas Finance Limited (EFL) / Equitas Small Finance Bank Ltd (SFFB). The said borrower/s had/have failed to pay Installments and their loan account has been classified as Non-performing Asset as per the guidelines issued by RBI. The details of the secured immovable property/ies, loan and the amounts outstanding as on date payable by the borrower/s are mentioned below. The borrower(s) and the public in general are informed that the undersigned being the Authorized Officer, the secured creditor has initiated action against the following borrower(s) under the provisions of the SARFAESI Act, 2002 and not to deal with the said property, on failure to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers under sub-section (4) of Section 13 of the SARFAESI Act, including power to take possession of the property/ies and sell the same.

SR. NO. - 1, BRANCH - Nashik-3, L. No. - SENKII0460142/1218269613703, Borrowers/Co-Borrowers - MISS KHUSHI SACHIN ANAWADE, NANDU SHANKAR ANAWADE & SACHIN NANDU ANAWADE, Demand Notice Date - 23.04.2025 & Outstanding Amount - 1324463

Description of Secured Asset - (Immovable Property) - All that piece and parcel of the property bearing Survey No- 267/2 having Tenement No. 49 having a ground single storey structure adm. 14.00 sq. mtrs situated at Mauje Anrudham Tal-Dist. Nashik, Bounded - North By-4.50 Mtrs. West Pathway, South By-Mhadra Land and Scheme Boundary, East By- Mhadra Land and T. No.LIG-50, West by - T. No. LIG-48

SR. NO. - 2, BRANCH - Latur 2 Madnagar, L. No. - 200002064218/SSELTRII0426199 Borrowers/Co-Borrowers - BALAJI MARUTI SHELLALE, ANITA BALAJI SHELLALE Demand Notice Date - 23.04.2025 & Outstanding Amount - 727678

Description of Secured Asset - (Immovable Property) - All that piece and parcel of the property bearing Gat No. 88 out of that North side portion of Plot No. 45 having Grampanchayat Milkat No. 4599 Ad-measuring 74.34 Sq. Mtr. i.e. 800 Sq. Ft. situated at Pakharsangli Tal. Latur Dist. Latur. Bounded - North By-20 ft. width Road, South By-Remaining portion of said Plot of Krishna Pitte, East By-20 ft. width Road, West By-Plot No. 44

SR. NO. - 3, BRANCH - Latur 2 Madnagar, L. No. - 20000206949/SSELTRII0432905 Borrowers/Co-Borrowers - BHASKAR SHANKARRAO JADHAV, BHAGYASHRI BHASKAR JADHAV, Demand Notice Date - 23.04.2025 & Outstanding Amount - 757677

Description of Secured Asset - (Immovable Property) - All that piece and parcel of the property bearing Gat No. 83/1 out of that Plot No. 44 Ad-measuring 102.78 Sq. Mtr. i.e. 1105 Sq. Ft. situated at Harangul (Bk.) Tal. Latur Dist. Latur. Bounded - North By-Plot No. 43, South By-Plot No. 45, East By-7 mtr. width Road, West by-Railway Line

Date - 07.05.2025, Place - Latur Authorized officer, Equitas Small Finance Bank Ltd

## यूको बैंक UCO BANK

(A Govt. of India Undertaking)  
AURANGABAD BRANCH

### APPENDIX IV [ Refer Rule - 8(1)]

#### POSSESSION NOTICE

Whereas  
The undersigned being the authorized officer of the UCO BANK under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002 (54 of 2002)) and in exercise of powers conferred under section 13 (2) read with (Rule 3) of the Security Interest (Enforcement) Rule, 2002 issued demand notice dated 12-03-2025 calling upon the borrower Mr. Dilip Kisan Dabhade R/o H No F 127 T V Center Road, Hudco, Swami Vivekanand Nagar, N-12 CIDCO, Aurangabad 431001 to repay the amount mentioned in the notice being Rs. 11,14,992/- (Rs. Eleven Lakh Fourteen Thousand Nine Hundred Ninety Two Paise only) with further interest and charges from 28/02/2025 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of power conferred on him under sub-section (4) of section 13 of act read with rule 8 of the Security Interest (Enforcement) Rule, 2002 on this the 2nd day of JUNE of the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the UCO Bank for an amount of Rs. 11,14,992/-(Rs. Eleven Lakh Fourteen thousand nine hundred ninety two paise only) as on 28.02.2025 (inclusive of interest up to 30-10-2024) with interest and incidental expenses thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

#### Description of the Immovable Property

All that part and parcel of H No F 127 T V Center Road Swami Vivekanand Nagar Hudco N-12 Aurangabad measuring Area 52.50 SQ MTR in the name of Mr. Dilip Kisan Dabhade Registered vide Title Deed No AGG-05/385/1/10/2007 dated 07/02/2007 in the name of Mr. Dilip Kisan Dabhade Bounded as under : East : N-12-F-126/01, West : N-12-F-128, North : Service Lane, South: 3.50 Mtrs Wide Pathway

Place: Aurangabad (Authorised Officer)  
Date : 02/06/2025 UCO Bank

### FORM A

#### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF

#### RAJDEEP BUILDCON PRIVATE LIMITED

#### RELEVANT PARTICULARS

Sr. No.	Name of corporate debtor	Rajdeep Buildcon Private Limited
1.	Date of incorporation of corporate debtor	14th August 1997
2.	Authority under which corporate debtor is incorporated / registered	ROC-Pune
3.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202PN1997PTC110101
4.	Address of the registered office and principal office (if any) of corporate debtor	Rajdeep House, Savedi, Ahmednagar - 414003, Maharashtra
5.	Insolvency commencement date in respect of corporate debtor	04-06-2025
6.	Estimated date of closure of insolvency resolution process	01-12-2025
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Vikas Khyani IBBI/PA-001/IP-P-02738/2022-2023/14194
8.	Address and e-mail of the interim resolution professional, as registered with the Board	910, 9th Floor, Ajmera Sikova, Opposite Damodar Park, Nityanand Nagar, Ghatkopar West, Mumbai-400086 Cavikas.khyani@gmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	910, 9th Floor, Ajmera Sikova, Opposite Damodar Park, Nityanand Nagar, Ghatkopar West, Mumbai-400086 cip_rhp@gmail.com
10.	Last date for submission of claims	18-06-2025
11.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
12.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
13.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) https://www.ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rajdeep Buildcon Private Limited on 04th June 2025.

The creditors of Rajdeep Buildcon Private Limited, are hereby called upon to submit their claims with proof on or before 18th June 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07-06-2025 Place: Mumbai

Vikas Khyani  
Interim Resolution Professional  
Rajdeep Buildcon Private Limited

IP Registration No. IBBI/PA-001/IP-P-02738/2022-2023/14194  
(AFA No: AA1/14194/02/311225/107421 - Validity Date: 30/12/2025)

## Home First Finance Company India Limited

CIN: L65990MH2010PLC240703,  
Website: homefirstindia.com  
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

### DEMAND NOTICE U/s 13(2)

You the below mentioned borrower has availed loan by mortgaging the schedule mentioned property and you the below mention has stood as borrower/co-borrower guarantor for the loan agreement. Consequently to the defaults committed by you, your loan account has been classified as non-performing asset on 03-06-2025 under the provisions of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (in short SARFAESI Act). We Home First Finance Company India Limited have issued Demand Notice u/s 13(2) read with section 13(13) of the SARFAESI Act to the address furnished by you. The said notices are issued as on 03-06-2025 and these notices state that you have committed default in payment of the various loans sanctioned to you. Therefore, the present publication carried out to serve the notice as the provision of Section 13(2) of SARFAESI Act and in terms of provision to the rule 3(1) of the Security Interest (Enforcement) Rules, 2002.

Sr. No.	Name and Address of the Account, Borrower(s) & Guarantor(s)	Details of the security to be enforced	Total Outstanding as on date of Demand Notice plus further interest and other expenses (in Rs.)
1.	Ankush Sarjerao Kshirsagar, Durga Ankush Kshirsagar	House-Z1W1020543, CTS NO-122, Milkat No-934/6, New No-Z1W1020543, Milkat No 934/2 Z1W1000183, CTS NO 122, Shevgaon, Ahmednagar, Maharashtra-414502. Bounded By: East by - Property of Syad, South by - Road, West by - Road, North by - Property of Ankush Sarjerao Kshirsagar.	21,32,736
2.	Rahul Kacharu Gahal, Kacharu Babasaheb Gahal, Pushpabai Gahal	House-18Z1W1020717, Gat No. 739/1(P), Part 8 From Plot No.18, G.P. Milkat No. 7640/18Z1W1020717, Gat No 739/1(P), Plot No 18(P) Part No 8, Shevgaon, Ahmednagar, Maharashtra-414502. Bounded By: East by - 18' Wide Road, South by - Part 7 from Plot No. 18 from Gat No. 739/1(P), West by - Plot No. 19, North by - Gat No. 731.	10,63,368

You are hereby called upon to pay Home First Finance Company India Limited within the period of 60 days from the date of publication of this Notice the aforesaid amount with interest and cost falling which Home First Finance Company India Limited will take necessary action under the Provisions of the said Act against all or any one or more of the secured assets including taking possession of secured assets of the borrowers, mortgagors and the guarantors. The power available to the Home First Finance Company India Limited under the said act include (1) Power to take possession of the secured assets of the borrowers/guarantors including the rights to transfer by way of lease, assignment of sale for releasing secured assets (2) Take over management of the secured assets including rights to transfer by way of lease, assignment or sale and realize the secured assets and any transfer as of secured assets by Home First Finance Company India Limited shall vest in all the rights and relation to the secured assets transferred as it the transfer has been made by you.

In terms of the Provisions of the Section 13(13) of the said act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the normal course of your business), any of the secured assets as referred to above and hypothecated/mortgaged to the Home First Finance Company India Limited without prior consent of the Home First Finance Company India Limited.

Place: Ahmednagar Signed by: AUTHORISED OFFICER,  
Date: 07-06-2025 Home First Finance Company India Limited

## केनरा बैंक Canara Bank

(A GOVERNMENT OF INDIA UNDERTAKING)  
Syndicate Bank

### ASSET RECOVERY MANAGEMENT (ARM) BRANCH,

PLOT NO 32, FIRST FLOOR, CORPORATION COLONY, NORTH AMBAZARI ROAD, NEAR TO LAD METRO STATION, GANDHINAGAR, NAGPUR - 440010 (MAHARASHTRA)

Email: cb6820@canarabank.com Phone - + 91 9271071694

### MEGA E-Auction SALE NOTICE for Sale of Immovable Properties

#### E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorised Officer of Canara Bank, will be sold on "As is where is" "As is what is" and "Whatever there is" : condition including encumbrances, if any. (There are no encumbrances to the knowledge of the Bank) on 30.06.2025 between 11.00 A.M. TO 12.00 P.M. for recovery of below mentioned dues of the Canara Bank, from respective borrower/guarantor mentioned below.

#### E AUCTION DATE 30.06.2025 at 11 A.M. TO 12:00 P.M. ; EMD DATE 27.06.2025

Sr. No.	Name and Address of the Borrowers/ Guarantors	Described of Immovable Properties	Amount O/s Liability (Rs.)	Reserve Price (Rs.)	EMD (Rs.)
1.	M/s SAVI TEXTILES Proprietor Mrs. Rutuja Sahil Nidwade Guarantor- Late Mrs Tarabai Madhukarappa Sangekar Represented by Legal heirs 1. Niranjan Madhukarappa Sangekar 2. Abhijeet Madhukarappa Sangekar 3. Arti Madhukarappa Sangekar	Flat No 5, First Floor, Build up area 42.35 sq mtr. In the Building Known as Divigvijay Plaza, Plot No 26, Sr No 28, Situated at Shahanoorwadi, Chhatrapati Sambhajnagar Tal Dist Chhatrapati Sambhajnagar Boundaries of the property: North- D - 1, South- 30 Mtr Wide road, East- Ambika Apartment, West- Flat no- 4	Rs 1,58,45,389.10/- as on 04/06/2025 Interest thereon + other charges Bid Submission Date on or before 5.00 p.m. of 27/06/2025	Reserve Price Rs. 24,30,000/- EMD Rs. 2,43,000/-	
2.	1. Mr. Abdul Rasheed Hussain 2. Mrs. Aysha Zulaika Abdul Rasheed	All the part and parcel of Flat no. A-3, Stilt floor, Adm 81.78 Sq mtr build up area, wing A, Nar Hari Grushneshwar, Gat no. 154/part, At Mitmita, Tah + Dist- Chhatrapati Sambhaji nagar Boundaries of the property: North- Balcony, South- Flat No-2, East- Stair Case, West- Wing B	Rs 40,07,256.50/- as on 02/06/2025 Interest thereon + other charges Bid Submission Date on or before 5.00 p.m. of 27/06/2025	Reserve Price Rs. 26,00,000/- EMD Rs. 2,60,000/-	
3.	M/s Gurukrupa Casting 1. Mr. Sudam Limbaji Bhavar 2. Mrs Sulochana Sudam Bhavar	Industrial land & building situated at Plot no. 16, Gut no 40(Part), Near MIDC Waluj, Vill-Karodi, Aurangabad Boundaries of the property: North- Open space, South- Plot no-15, East- Open Space, West- 12 Mtr road	Rs. 12985166.67/- as on 31/05/2025 Interest thereon + other charges Bid Submission Date on or before 5.00 p.m. of 27/06/2025	Reserve Price Rs. 75,53,000/- EMD Rs. 7,55,300/-	
4.	M/s Soni Engineering Proprietor Mr Shailesh V Sikkarwar Guarantor- Mr Kamlesh V Sikkarwar	All the part and parcel of the property consisting PTR No. Old 515 and New 544, Gut No. 113, 11979 Sq feet area with Tin shade construction at village Ghosapuri, Beed Bounded by North- Gut No. 112, South- Land of khatod and Sayyad Abdul, East- Old Beed- Jalna road, West- Land of Bansai and Bhagwan All the part and parcel of the property consisting House No. 2-14-31 (New) and 2-14-32 (old) bearing CTS No. 741 at katkat Pura, rajunives, admeasuring area 175.37 sq.mtr situated at jalna Road, Beed Bounded by North- Abdul Raheman Bagwans, South- Kondiram salunke's, East- House of Pille, West- Govt. Road	Rs. 20,66,293.26/- as on 05/06/2025 Interest thereon + other charges Bid Submission Date on or before 5.00 p.m. of 27/06/2025	Reserve Price Rs 66,60,000/- EMD Rs 6,66,000/- Reserve Price Rs 1,09,04,000/- EMD Rs 10,90,400/-	
5.	M/S VINAYAK TRADERS Mr Sunil Vinayak Kokate Mr Ashok Baburao Deshmane	All that piece & parcel of Property situated at grampanchayat milkat no 270, Adm. 76.34 sq mtr(821.5 Sq ft) Bazar Galli, Near Hanuman Temple, At- Karmad, Tah + Dist- Chh. Sambhajnagar North- House of Satish Wagh, South- Property of Sunil V Kokate, East- House of Dattu Ambaji, West- Road All that piece & parcel of Property situated at grampanchayat milkat no 271, Adm. 76.34 sq mtr(821.5 Sq ft), Bazar Galli, Near Hanuman Temple, At- Karmad, Tah + Dist- Chh. Sambhajnagar North- Property of Sunil V Kokate, South- Property of Vinayak P Kokate, East- House of Dattu Ambaji, West- Road G. Milkat no 409, (171 Sqft) On Ground + First Floor of building, Gat no 128, Opp. Ambedkar stau, Jalna road, At Karmad, Tah + Dist- Aurangabad North- Aurangabad Jalna Road, South- House of Balaprasad Babulal Bhutada, East- Shop of Vinayak Kokate, West- Shop of Krishna Khat	Rs. 1,55,21,152.75/- as on 31.05.2025 Interest thereon + other charges Bid Submission Date on or before 5.00 p.m. of 27/06/2025	Reserve Price Rs 5,15,000/- EMD Rs. 51,500/- Reserve Price Rs 5,15,000/- EMD Rs 51,500/- Reserve Price Rs. 20,05,000/- EMD Rs. 2,00,500	

#### E AUCTION DATE 24.06.2025 at 11 A.M. TO 12:00 P.M. ; EMD DATE 23.06.2025

1.	M/s Arth Construction Prop.- Mr. Ankit M Singh Mrs Ragnani Kumari Manjeet Pandey	Shop no-3 adm built up 267.48 sq.ft, Ground Floor, Gut no 140, Near RY Enterprises, Waluj, Wadgaon Kolhati, Tisgaon, Chhatrapati Sambhaji Nagar-431005 Boundaries of the property: North-Shop no-02, South-Shop No-04, East- 15 mtr wide Road, West- Parking	Rs. 5206862.60/- as on 25/05/2025 Interest thereon + other charges Bid Submission Date on or before 5.00 p.m. of 23/06/2025	Reserve Price Rs. 2288000/- EMD Rs. 228800/-	
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For detailed terms and conditions of the sale please refer the The service provider Baanknet (M/s PSB Alliance Pvt. Ltd), (Contact No. 7046612345/ 6354910172/ 829122020/9892219848/ 8160205051, Email: support.BAANKNET@psballiance.com/ support.ebkraj@procure247.com)," or may contact Chief Manager ARM Branch Nagpur of Canara Bank- (Contact No. 9271071694) during office hours on any working day.

Place : Nagpur. Date : 05/06/2025  
AUTHORISED OFFICER, CANARA BANK

## MAHARASHTRA STATE ROAD TRANSPORT CORPORATION

Central Office, Maharashtra VahatukBhavan, Dr.Anandra Nair Marg,  
Mumbai Central, Mumbai- 400 008.

E-mail - architectmsrtc@gmail.com Contact No.- 022-2302 3976/4057

### "TENDER NOTICE NO. 11 (Second Call)"

M.S.R.T. Corporation Invites E-Bid applications in the form of two envelopes for appointment of Senior Architectural and Master Planning Consultant for MSRTC projects under Public- Private- Partnership (PPP) from the financially and technically competent interested bidders.

1. Bids are available online from : Dtd. 09.06.2025 to 24.06.2025 up to 1700 hrs.  
2. Pre Bid Meeting : Dtd. 16.06.2025 at 1500 hrs.  
3. Bid Document fees : Rs. 1,00,000/- (excluding all taxes & GST)

\* For details please refer Bid documents available on the web site :  
<https://mahatenders.gov.in> & [www.msrtc.gov.in](http://www.msrtc.gov.in)

-sd-  
General Manager (Constn.)

## यूनियन बैंक Union Bank of India

STRESSED ASSET MANAGEMENT BRANCH-MUMBAI,  
Ground Floor, 104, Bharat House, M. S. Marg, Fort, Mumbai-400 001.

E-Mail : sam Mumbai@unionbankofindia.com

### SALE NOTICE FOR SALE OF IMMOVABLE / MOVABLE PROPERTIES

E-Auction Sale Notice For Sale Of Immovable / Movable Assets Under The Securitisation And Reconstruction Of Financial Assets and Enforcement Of Security Interest Act, 2002 Read With Proviso To Rule 8 (6) / Rule 9(1) / Rule 6 (2) Of The Security Interest (Enforcement) Rule, 2002.

NOTICE is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable/ movable properties mortgaged / charged / hypothecated to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Union Bank of India (secured creditor), will be sold on "As is where is", "As is what is" and "Whatever there is" on 26.06.2025 from 12:00 p.m. to 05:00 p.m., for recovery of respective amount, due to Union Bank of India (Secured Creditor) from the respective Borrower(s) & Guarantor(s) as mentioned below. The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

#### DATE & TIME OF AUCTION : 26.06.2025, FROM 12:00 P. M. TO 05:00 P. M

Name of the Borrower, Co-Aplicant & Guarantor :- 1. M/s. Patoda Taluka Dudh Vyvaik Sahkari Sansthan Dudh Utadak & Purvatha Sangh Ltd., 2. Mr. Ramkrishna Bangar, 3. Mrs. Satyabhama Bangar, 4. Mr. Mahadeo Sripati Bangar, 5. The Legal Heirs Of Late. Kisanrao Yeshwant Kantale

Amount Due : Total Debt :- Rs. 26,65,26,468.00 as per demand notice dated 10-11-2017 with further interest, cost & expenses

Property No. 1 :- All part, piece & parcel of Residential Bungalow admeasuring 60256.00 sq.ft. at Gut No. 876, Kasbe Patoda, Taluka-Patoda, District - Beed in the name of Mr. Ramkrishna M Bangar. Boundaries :- East - MSEB Compound, West - Pandurang Gawali, South - Patoda Parli Road & North - Remaining Land of this Gut. (UNDER SYMBOLIC POSSESSION, ORDER UNDER SECTION 14 HAS BEEN OBTAINED, IN PROCESS TO TAKE PHYSICAL POSSESSION)  
• Encumbrances, if any known to the Bank : Nil  
• Reserve Price : Rs. 6,35,00,000.00 • Earnest money to be deposited : 10% of the Reserve Price • Date of Sale Notice : 04.06.2025

Property No. 2 :- All part, piece & parcel of Non-agricultural land Gut No. 723 admeasuring 81 R (8100 sq.mtrs.) along-with 10 constructed commercial shop thereon each having area 400 sq.ft. situated at Gut No. 723, Shivaji Nagar, Near ST Stand, Opp. Market Committee, Patoda, Tq. Patoda, District - Beed in the name of Mr. Kisanrao Yeshwant Kantale. Boundaries: East - Land of Krushi Utpanna Bajar Samiti, West - Remaining Land of Survey No. 723, South - Narayan & Hamid Tailor & North - Baburao Tambore. (UNDER SYMBOLIC POSSESSION, ORDER UNDER SECTION 14 HAS BEEN OBTAINED, IN PROCESS TO TAKE PHYSICAL POSSESSION)  
• Encumbrances, if any known to the Bank : Nil  
• Reserve Price : Rs. 2,57,00,000.00 • Earnest money to be deposited : 10% of the Reserve Price • Date of Sale Notice : 04.06.2025



बेभरवशाच्या हवामानापासून अन्नदात्या शेतकऱ्याला मिळाले संरक्षण!

प्रधानमंत्री पीक विमा योजनेअंतर्गत शेतकऱ्यांना मिळाली १.७५ लाख कोटी रुपयांची भरपाई



पाणी योजनांची ५५७ कामे निधीअभावी बंद

लोकसत्ता प्रतिनिधी

अहिल्यानगर : गेल्या काही महिन्यांपासून केंद्र व राज्य सरकारच्या महत्वाकांक्षी जलजीवन मिशन कार्यक्रमातील पाणीयोजनांच्या कामांना निधींची चणचण भासत असल्याने जिल्ह्यातील तब्बल ५५७ योजनांची कामे बंद पडली आहेत. जिल्हा परिषदेने राज्य सरकारकडे निधींची मागणी केली. मात्र अद्याप निधी उपलब्ध झालेला नाही. जिल्हा परिषदेकडून ही माहिती उपलब्ध झाली.



५५ लिटर पाणी देण्याची हमी केंद्र सरकारने दिलेली आहे. आता निधीची अडचण भासत असतानाच आपणखी ५४ पाणीयोजनांसाठी सुधारित प्रशासकीय मान्यता देण्यात आली आहे. त्यामुळे आता या कार्यक्रमातील योजनांचा खर्च १४५२ कोटी रुपयांवर जाऊन पोहोचला आहे. सण २०२२-२३ पासून पाणीयोजनांची कामे सुरु करण्यात

आली आहेत. गेल्या तीन वर्षांत २७३ पाणीयोजनांची कामे पूर्ण झाली. उर्वरित ५५७ कामे सुरु आहेत. आतापर्यंत ८९९ कोटीहून अधिक निधी खर्च झाला आहे. सन २०२२-२३ ते २०२५-२६ या चार वर्षांच्या काळात पाच कार्यकारी अभियंते नियुक्त होते. मात्र योजनांना गती मिळालेली नाही. जलजीवन मिशन कार्यक्रमाला आतापर्यंत तीनवेळा मुदतवाढ देण्यात आली आहे. आता सप्टेंबर २०२५ पर्यंत योजना पूर्ण करण्यास बजावण्यात आले आहे. मात्र निधी उपलब्धतेचे प्रमाण पाहिले तर या योजना दिलेल्या मुदतीत पूर्ण होतील का, याबद्दल अधिकाऱ्यां वर्गात साशंकता निर्माण झालेली आहे. जिल्ह्यात २७३ पाणीयोजनांची कामे

पूर्ण झाली असली तरी प्रत्यक्षात केवळ ५४ योजनाच ग्रामपंचायतीकडे हस्तांतरित करण्यात आलेल्या आहेत. जे ठेकेदार आर्थिकदृष्ट्या सक्षम आहेत ते योजनांची कामे रडतखडत का होईना पूर्णत्वास नेत आहेत. मात्र उर्वरित ठेकेदार आर्थिक अडचणीत सापडले आहेत. जिल्ह्यात ४०३ योजनांची कामे ७६ ते ९९ टक्क्यांपर्यंत झालेली आहेत. या योजनांची किरकोळ कामेच बाकी आहेत, परंतु निधी नसल्यामुळे ठेकेदार उर्वरित कामे करण्यास तयार नाहीत. ठेकेदारांची सुमारे ७० ते ८० कोटी रुपयांची देयके थकली असल्याची माहिती जिल्हा परिषदेच्या ग्रामीण पाणीपुरवठा विभागातील सूत्रांनी दिली.

बेलापूरमध्ये एटीएम मशीन

पठवण्याचा प्रयत्न

अहिल्यानगर : बेलापूर बुद्रुक (ता. श्रीरामपूर) येथील कोल्हार चौकातील इंडिया वन कंपनीचे एटीएम मशीन चोरट्यांनी चोरून नेण्याचा प्रयत्न केला. ही घटना आज शुक्रवारी पहाटे सुमारास घडली. यासंदर्भात सुधीर धालपे (रा. समता कॉलनी, श्रीरामपूर) तक्रार दाखल केली आहे. सुधीर धालपे हे श्रीरामपूर बस स्थानक परिसरात सारिका इंटरप्राइजेस या फर्ममार्फत इंडिया वन एटीएमचे बेलापूर येथील व्यवस्थापनाचे काम पाहतात. पहाटे २.३० च्या सुमारास जागामालक कौसर सय्यद यांनी धालपे यांना दूरध्वनी करून या चोरीच्या प्रयत्नाची माहिती दिली.

कालव्यांच्या वरील भागातील शेतकऱ्यांनाही पाणी देण्यासाठी पाठपुरावा : थोरात

लोकसत्ता वार्ताहर

संगमनेर : निळवंडे धरण हे आपल्या जीवनातील ध्यासपर्व मानून आपण सातत्याने काम केले. विविध मंत्रिपदाच्या माध्यमातून धरण व कालव्यांच्या कामासाठी निधी मिळवला व काम सुरु ठेवले. आता उजव्या व डाव्या कालव्यातून आलेले पाणी शेतकऱ्यांच्या शेतात आल्याने स्वयंपूर्ती झाली असून, कालव्यांच्या वरील भागातील जे शेतकरी आहेत, त्यांनाही पाणी देण्यासाठी आपला पाठपुरावा सुरुच असल्याचे प्रतिपादन माजी मंत्री बाळासाहेब थोरात यांनी केले. तालुक्यातील घुलेवाडी येथे जलपूजन प्रसंगी कार्यक्रमात ते बोलत

होते. यावेळी सरपंच निर्मला राऊत, भाऊसाहेब पानसरे, तंटामुक्ती अध्यक्ष बाळासाहेब पानसरे, भास्कर पानसरे आदी उपस्थित होते. याप्रसंगी थोरात यांची भव्य मिरवणूक काढून भेंडोळे बंधारा येथे साडीचोळी अर्पण करून पाण्याचे पूजन केले. यावेळी थोरात म्हणाले की, निळवंडे धरणच्या डाव्या आणि उजव्या कालव्यातून पाणी आल्याने संगमनेर तालुक्यात आता जलसमृद्धी निर्माण झाली आहे. अनेक गावांना या धरणाचे पाणी मिळाले असून, कालव्यांच्या वरच्या बाजूस असलेल्या उर्वरित शेतकऱ्यांनाही पाणी मिळवून देण्यासाठी आपण आराखडा तयार केला. सत्ता बदलली

री या कामाचा सातत्याने पाठपुरावा सुरु ठेवला. दुष्काळी भागातील प्रत्येक शेतकऱ्याला पाणी देणे हे आपले स्वप्न असून, त्यासाठी काम करत आहोत. आवश्यक तेथे थोरात सहकारी साखर कारखान्याच्या माध्यमातून आपली यंत्रणा देऊन चारी खोदून बंधारे भरून देण्यात आले. अनेक ठिकाणी पाईप देऊन पाणी उचलले गेले आहे. सरपंच राऊत म्हणाल्या की, माजी मंत्री थोरात यांच्यामुळेच निळवंडे धरणाचे पाणी डाव्या व उजव्या कालव्यातून सर्वांना मिळाले आहे. याप्रसंगी गावातील नागरिकांनी मनोगत व्यक्त करत पाणी मिळवून दिल्याबद्दल थोरात यांच्याबद्दल कृतज्ञता व्यक्त केली.

चांगले काम करणारे अधिकारीच लोकप्रिय

जिल्हा परिषदेच्या माजी अध्यक्षा मंजूषा गुंड यांचे प्रतिपादन

लोकसत्ता वार्ताहर

कर्जत : प्रशासनामध्ये चांगले काम करणाऱ्या अधिकारी, सर्वसामान्य जनतेमध्ये खऱ्या अर्थाने लोकप्रिय असतात. अशा अधिकऱ्यांच्या सेवानिवृत्तीनंतर ही पोकळी भरून निघत नाही, असे मत जिल्हा परिषदेच्या माजी अध्यक्षा मंजूषा गुंड यांनी कर्जत येथे व्यक्त केले. ग्रामपंचायत विभागात चार दशके प्रामाणिक सेवा बजावलेल्या ग्रामपंचायत अधिकारी चंद्रकांत तापकीर यांचा सेवानिवृत्ती सोहळा उत्साहात झाला. या सोहळ्याला राजकीय, सामाजिक व शैक्षणिक क्षेत्रातील अनेक मान्यवरांची उपस्थिती लाभली. कार्यक्रमाच्या अध्यक्षस्थानी जिल्हा परिषदेच्या माजी अध्यक्षा मंजूषा गुंड होत्या. प्रमुख पाहुणे म्हणून जिल्हा बँकेचे संचालक व

बाजार समितीचे सभापती काकासाहेब तापकीर, जिल्हा बँकेचे दुसरे संचालक अंबादास पिसाळ, माजी नगराध्यक्षा उषा राऊत, अशोक खेडकर, सुनील शेलार, सचिन खुले पाटील, अमृत काळदाते, हर्षदा काळदाते, प्राथमिक शिक्षक बँकेचे अध्यक्ष बाळासाहेब तापकीर, उपसरपंच श्री. दरेकर आणि गटविकास अधिकारी रूपचंद जगताप आदी मंचावर उपस्थित होते. चंद्रकांत तापकीर यांचा सपलीक सन्मान करण्यात आला. त्यांना स्मृतिचिन्ह, पुष्पगुच्छ, शाल-श्रीफळ व मानपत्र देऊन गौरविण्यात आले. उपस्थित मान्यवरांनी आपल्या भाषणातून त्यांच्या कार्याकाळातील योगदानाचा गौरव केला. ग्रामविकासच्या कार्यात त्यांनी घेतलेली शिस्तबद्धता, निःपक्षपाती भूमिका, आणि

लोकांशी असलेल्या सलोख्याचा संबंध याचा अनेकांनी उल्लेख केला. अंबादास पिसाळ, काकासाहेब तापकीर, उषा राऊत, अशोक खेडकर, सचिन खुले, सुनील शेलार, शिक्षक बँकेचे माजी अध्यक्ष श्री. सुद्रिक, श्री. तापकीर, श्री. गांगड यांच्यासह अनेकांची भाषणे झाली. आपल्या उत्तरार्धातील मनोगतात चंद्रकांत तापकीर म्हणाले, 'ग्रामपंचायतीच्या माध्यमातून मला लोकांसाठी काही करता आले, याचा मला आनंद आहे. ही सर्व सेवा गावकऱ्यांच्या सहकार्यामुळे शक्य झाली. आता समाजासाठी अधिक वेळ देण्याची संधी मिळणार आहे.'

महात्मा फुले नवनीकरणीय ऊर्जा व पायाभूत प्रौद्योगिकी मर्यादित (म.फु.मा.वि.म. ची उपकंपनी, महाराष्ट्र शासनाचा उपक्रम) महाप्रित कंपनीमध्ये विविध पदे करारतत्वावर भरण्याबाबत तसेच इंटर्नशिपबाबत अर्ज करण्यासाठी मुदतवाढ

श्री ज्ञानेश्वर महाविद्यालयाच्या प्राचार्यपदी डॉ. अरुण घनवट

लोकसत्ता प्रतिनिधी

अहिल्यानगर : मुळा एज्युकेशन सोसायटीच्या नेवासा येथील श्री ज्ञानेश्वर महाविद्यालयाच्या प्राचार्यपदी डॉ. अरुण घनवट यांची संस्थेने नियुक्ती केली आहे. गणित विषयाचे प्राध्यापक असलेल्या डॉ. घनवट यांना ३२ वर्षांचा अध्यापन व प्रशासकीय अनुभव आहे. सन १९९९ पासून अंतर्गत गुणवत्ता निर्धारण कक्षाचे प्रमुख म्हणून त्यांनी सोनई व नेवासा महाविद्यालयात काम पाहिले. २००३ मध्ये नॅकच्या राज्यस्तरीय तज्ञ समितीवर सदस्य म्हणून

त्यांची निवड झाली होती. त्यांनी 'लॅब टू लॅंड', आंतरविद्यापीठ देवाण-घेवाण, कार्यशाळा, सामाजिक उपक्रम आदी नावीन्यपूर्ण उपक्रम राबवले आहेत. संस्थेचे सहसचिव डॉ. विनायक देशमुख यांच्या हस्ते प्राचार्यपदाचा कार्यभार त्यांच्याकडे सोपवण्यात आला. संस्थेचे अध्यक्ष यशवंतराव गडाख यांचे शिक्षणविषयक विचार मार्गदर्शक मानून शैक्षणिक आलेख उंचावण्यासाठी सर्व सेवकांना बरोबर घेऊन प्रयत्न करू, असे सांगितले. त्यांच्या निवडीचे माजीमंत्री शंकरराव गडाख, प्रशांत गडाख, उदयन गडाख, उत्तमराव लोंढे आदींनी स्वागत केले.

प्रपत्र अ जाहीर घोषणा (भारतीय नादारी व दिवाळखोरी मंडळ (कॉर्पोरेट व्हायर्ससाठी दिवाळखोरी नियमक प्रक्रिया) नियम, 2016 मधील नियम 6 अंतर्गत)

राजदारी बिल्टकॉन प्रायव्हेट लिमिटेडच्या घेणेकऱ्यांनी लक्ष द्यावे

संबंधित तपशील	
1. कॉर्पोरेट देणेकऱ्याचे नाव	1. राजदारी बिल्टकॉन प्रायव्हेट लिमिटेड
2. कॉर्पोरेट देणेकऱ्याच्या स्थापनेचा दिनांक	14 ऑगस्ट 1997
3. ज्यांचे अंतर्गत कॉर्पोरेट देणेकऱ्या नोंदणीकृत आहे त्या प्राधिकरणाचे नाव	कंपनी निबंधक, पुणे
4. कॉर्पोरेट देणेकऱ्याचा कॉर्पोरेट ओळख क्र.	U45202PN1997PTC110101
5. कॉर्पोरेट देणेकऱ्याच्या नोंदणीकृत व मुख्य कार्यालयाचा पत्ता	राजदारी हल्लाज, सावेडी, अहमदनगर - 414003, महाराष्ट्र
6. कॉर्पोरेट देणेकऱ्याच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	04-06-2025
7. नादारी नियमक प्रक्रिया समाप्त होण्याचा अंदाजे दिनांक	01-12-2025
8. निवृत्त निराकरण व्यावसायिकाच्या काम पाहण्याच्या दिवाळखोरी व्यावसायिकाचे नाव व नोंदणी क्रमांक	विकास खिद्यानी IBB/PA-001/IP-P-02738/2022-2023/14194
9. अंतिम निराकरण व्यावसायिकाच्या निवृत्त नगर, घाटकोपर पॉइंट, मुंबई - 400086 Cavikas.khiyani@gmail.com	910, नववा मजला, अजमेर सिव्कोवा, दामोदर पार्कसमीर, नित्यानंद नगर, घाटकोपर पॉइंट, मुंबई - 400086 cirp.rbl@gmail.com
10. अंतिम निराकरण व्यावसायिकाची पत्रव्यवहार करण्यासाठी वापरावण्याचा पत्ता व ईमेल	910, नववा मजला, अजमेर सिव्कोवा, दामोदर पार्कसमीर, नित्यानंद नगर, घाटकोपर पॉइंट, मुंबई - 400086 cirp.rbl@gmail.com
11. यांचे सादर करण्याचा शेवटचा दिनांक	18-06-2025
12. अंतिम निराकरण व्यावसायिकाचे निश्चित केलेले अनुच्छेद 21 मधील उप-विभाग (6अ) या कलम (ब) अंतर्गत घेणेकऱ्यांचे वर्ग	उपलब्ध नाही
13. एखाद्या वर्गातील घेणेकऱ्यांचे अधिकृत प्रतिनिधी म्हणून बंध पाहणाऱ्या म्हणून ओळख असलेल्या दिवाळखोरी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	उपलब्ध नाही
14. (अ) संबंधित प्रपत्रे आणि (ब) अधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत	(अ) https://www.ibbi.gov.in/home/downloads (ब) https://www.ibbi.gov.in/insolvency-professional

याद्वारे सूचित करण्यात येते की राष्ट्रीय कंपनी विधि न्यायधिकरणांनी दि. 04 जून 2025 रोजी राजदारी बिल्टकॉन प्रायव्हेट लिमिटेडच्या कोर्पोरेट निराकरणक्रिया सुरु करण्याचे आदेश दिले आहेत. याद्वारे राजदारी बिल्टकॉन प्रायव्हेट लिमिटेड च्या घेणेकऱ्यांना आवाहन करण्यात येते की त्यांनी दि.18 जून, 2025 पर्यंतपुण्यास आरपले दावे प्रवेशिका क्र. 10 वर मनुषू पत्तावर अंतिम निराकरण व्यावसायिकाकडे सादर करावेत. विविध घेणेकऱ्यांनी पुण्यास आरपले दावे केवळ इलेक्ट्रॉनिक पद्धतीने सादर करावेत. इतर सर्व घेणेकऱ्यांनी पुण्यास आरपले दावे टपालाने किंवा इलेक्ट्रॉनिक पद्धतीने सादर करावेत. खोटे किंवा दिशाभूल करणारे दावे सादर करण्यास दंड आकारण्यात येईल.

विकास खिद्यानी अंतिम निराकरण व्यावसायिक राजदारी बिल्टकॉन प्रायव्हेट लिमिटेड स्थान: मुंबई-400225

आपणे नोंद. क्र.: IBB/PA-001/IP-P-02738/2022-2023/14194 (एएफएफ. क्र. AA/14194/02/311225/107421 - वेपता दिनांक: 30/12/2025)

Home First Finance Company India Limited  
CIN: L65990MH2010PLC240703, Website: homefirstindia.com  
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

अनु. 13 (2) अंतर्गत मागणी सूचना

अ. क्र.	खाते, कर्जदार व जामीनदाराचे नाव व पत्ता	ज्या अनामतीवर कारवाई करायची आहे तिचा तपशील	मागणी सूचनेच्या दिनांकानुसार एकूण थकबाकी अधिक पुढील व्याज व तत्र खर्च (र. मध्ये)
1	अंकुश सर्जवर्ग क्षीरसागर, दुर्गा अंकुश क्षीरसागर	घर - Z1W1020543, सीटीएस क्र. -122, मिळकत क्र. - 934/6, नवीन क्र. - Z1W1020543, मिळकत क्र. 934/2 Z1W1000183, सीटीएस. क्र. 122, शेवगाव, अहमदनगर, महाराष्ट्र - 414502. चतुःसीमा :- पूर्व - सय्यद यांची मालमत्ता, दक्षिण - रस्ता, पश्चिम - रस्ता, उत्तर - अंकुश सर्जवर्ग क्षीरसागर यांची मालमत्ता.	21,32,736
2	राहुल कचरू गवाण, कचरू बाबासाहेब गवल, पुण्याबाई गहल	घर - 18ZIW1020717, गट क्र. 739/1 (पी), भाग 8 प्लॉट क्र. 18 पैकी, जी. पी. मिळकत क्र. 7640/18ZIW1020717, गट क्र. 739/1/पी, प्लॉट क्र. 18(पी) भाग क्र. 8, शेवगाव, अहमदनगर, महाराष्ट्र - 414502. चतुःसीमा : पूर्व - 18' रुंद रस्ता, दक्षिण - प्लॉट क्र. 18 पैकी गट क्र. 739/1 (पी) भाग 7, पश्चिम - प्लॉट क्र. 19, उत्तर - गट क्र. 731.	10,63,368

याद्वारे आपणांस सादर सूचनेच्या दिनांकापासून 60 दिवसांचे आत वर नमूद खमेचा व्याज व शुल्कांसह होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड यांचेकडे भरणे करण्याचे आवाहन करण्यात येते, अन्यथा होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड द्वारे सादर अधिनियमातील तरतुदीनंतर सर्व किंवा कोणत्याही एका अनामत मतेविरुद्ध आवश्यक ती कारवाई करण्यात येईल ज्यात कर्जदार, गहाणदार आणि जामीनदारांच्या अनामत मतेचा ताबा घेण्याचाही समावेश असेल. सादर अधिनियमांतर्गत होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड यांना उपलब्ध असलेल्या अधिकाऱ्यांच्या समवेत आहे (1) कर्जदार / जामीनदारांच्या अनामत मतेचा ताबा घेणे ज्यात लौहच्या योगे हस्तांतरण, अनामत मत्ता सोडून घेण्यासाठी विक्रीचे अधिहस्तांतरण करण्याचा अधिकार (2) अनामत मतेचे व्यावसायिक आपल्या ताब्यात घेणे ज्यात लौह, अधिहस्तांतरण किंवा विक्रीच्या योगे हस्तांतरण करण्याचा अधिकार (3) अनामत मतेची वसुली करण्याचा समावेश आहे आणि होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड यांचेद्वारे करण्यात येणारे हस्तांतरण हस्तांतरित करण्यात आलेल्या अनामत मतेच्या संदर्भातील सर्व अधिकार कंपनीस असतील जणू काही हे हस्तांतरण आणूच केलेले आहे. सादर अधिनियमातील अनुच्छेद 13(13) मधील तरतुदीनुसार आपणांस होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड कडे ताण असलेल्या वर नमूद अनामत मतेचे होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड यांच्या लेखी पूर्व-पवानगीशिवाय विक्री, लौह किंवा इतर कोणत्याही तऱ्हेने (आपल्या सामान्य कामकाजाव्यतिरिक्त) हस्तांतरण करण्यास प्रतिबंध करण्यात येतो.

पिंपरी चिंचवड महानगरपालिका, पिंपरी, पुणे - ४११०१८  
स्थापत्य विभाग  
ई-निविदा सुचना क्र. स्थापत्य/ अ मुख्यालय/HO/03/01/2025-26

पिंपरी चिंचवड महानगरपालिकेकडून खालील नमुद केलेल्या कामासाठी ई-टेंडरिंग पद्धतीने परसेट रेट निविदा मागविण्यात येत आहे.

- निविदेचा दर भरताना एकूण निविदा रकमेतुन मटेरियल टेस्टिंग रकम वगळून आलेल्या रकमेवर निविदा दर भरावा.
- परचलित दराने GST बिलात अदा केली जाईल त्यामुळे GST वगळून दर द्यावेत.
- रॉयल्टी बाबत मनाप जे धोरण ठरवले ते आपणांवर बंधनकारक राहिल.

अ. क्र.	कामाचे नाव	एकूण निविदा रक्कम (4+6)	मटेरियल टेस्टिंग रकम वगळून निविदा रक्कम	रॉयल्टी ची रक्कम	मटेरियल टेस्टिंग चार्जेस	बयाणा रक्कम	अनामत रक्कम	कामाची मुदत (महीने)	कामाची मुदत (महीने)	निविदा फॉर्म फी
1	2	3	4	5	6	7	8	9	10	
1	प्रभाग क्र. १० मध्ये फ्लॉट रकमे येथील वरचे आधुनिक पद्धतीने विकसित करणे.	24,877,987	24,722,442	406,073	155,545	150,000	1,243,900	18	15,075	

निविदेचे वेळापत्रक

ई-निविदा उपलब्ध कालावधी	:-	दि. 09/06/2025 ते दि. 16/06/2025
निविदा स्विकृती अंतिम दिनांक व वेळ	:-	दि. 16/06/2025 दुपारी 3.00 पर्यंत
निविदापूर्व सभा दिनांक व वेळ	:-	दि. 11/06/2025 दुपारी 3.00 वाजता
निविदापूर्व सभा स्थळ	:-	मा. शाहर अभियंता, पि.चिं.मनपा. यांचे दालनातमध्ये
निविदा उघडण्याचा दिनांक	:-	दि. 18/06/2025 दुपारी 3.00 वाजता (शक्य झालेस)

कोणतेही कापण न देता निविदा पूर्णतः किंवा अंशतः मंजूर अथवा नामंजूर करण्याचा अधिकार मा. आयुक्त यांनी स्वतःकडे राखून ठेवला आहे. निविदा संचाली विक्री https://mahatenders.gov.in या संकेतस्थळावर ई-निविदा सुचनेत नमुद केलेल्या नारखेनुसार यानु राहिल.सविस्तर निविदा व निविदेबाबतची इतर माहिती खालील संकेतस्थळावर उपलब्ध आहे.

1. www.pcmcindia.gov.in 2.https://mahatenders.gov.in  
सदरची ई निविदा प्रणाली वापराबाबत काही तांत्रिक अडचण निर्माण झाल्यास NIC यांचेकडील ई-मेल support-epro@nic.in केल्या वेळापत्रक उपलब्ध ठेवण्यात आले आहे. 10-26-2025  
Number 0120-4200462, 0120-4001002, 0120-6610005, 0120-6277787 या दुरध्वनीवर संपर्क साधावा.

सही/-  
शहर अभियंता  
पिंपरी चिंचवड महानगरपालिका  
पिंपरी, पुणे - ४११०१८



भाजपाचे टीकाकार : मौन बाळगल्याने राहुल गांधींना घेरले

# चेंबाराचेंवरीलसाठी सीएम जबाबदार

बंगळूरु, नवराष्ट्र न्यूज नेटवर्क. बंगळूरुमधील एम. चिन्नास्वामी स्टेडियमबाहेर झालेल्या चेंबाराचेंवरीलवरून राजकारण तापले आहे. भाजपाने काँग्रेस सरकारवर निष्काळजीपणा आणि अपघात लक्षणांचे प्रयत्न सुरु असल्याचा आरोप केला आहे. भाजपाने काँग्रेस नेते राहुल गांधी यांच्या या प्रकरणावरील मोनारही प्रश्नचिन्ह उपस्थित केले आहे. त्याच वेळी, मुख्यमंत्री सिद्धाराम्या यांनी याला नकारात्मक राजकारण म्हटले आहे. दोषापासून वाचण्यासाठी पोलिसांना बळीचा बकरा बनवल्याचा भाजपाचा आरोपांवर सिद्धाराम्या म्हणाले, ते राजकारणासाठी हे करत आहेत. आम्ही स्पष्टपणे जबाबदार असलेल्यावर कारवाई केली आहे. ते त्यांच्या कर्तव्यात निष्काळजी असल्याचे आढळले.

कर्नाटक भाजपा अध्यक्ष बी.वा. विजयेंद्र म्हणाले, राज्य सरकारने केवळ दबावाखाली कारवाई केली. आरसीबी आणि कर्नाटक क्रिकेट असोसिएशनवर कारवाई करण्यात आली आहे. मुख्यमंत्र्यांनी अचानक बंगळूरु शहर पोलिस आयुक्त आणि इतर पाच अधिकाऱ्यांसह वरिष्ठ पोलिस अधिकाऱ्यांना निरलंबित केले. खरे आरोपी दुसरे तिसरे कोणी नसून मुख्यमंत्री सिद्धाराम्या आहेत. आरोपी क्रमांक २ उपमुख्यमंत्री डीके शिवकुमार आहेत. आरोपी क्रमांक ३ गुहेमंत्री जी. परमेश्वर आहेत. त्यांची चौकशी झाली पाहिजे.

## सीएम, डीसीएमना सुरक्षा पुरवण्यात पोलिस व्यस्त

केरळ भाजपा अध्यक्ष राजीव चंद्रशेखर म्हणाले, क्रिकेट चाहत्यांनी साजरा केलेला एक कार्यक्रम आपातत बंदलाल. एक अपघात ज्यामध्ये ११ लोक मृत्यूमुखी पडले, अनेक जखमी झाले. यामुळे कोणालाही राग येणे नैसर्गिक आहे. अगदी शांत बंगळूरुवासीय किंवा भारतीयालाही राग आणण्यासाठी पुरेसे आहे. हे सर्व प्रशासन व पोलिसांच्या निष्काळजीपणामुळे घडले आहे, कारण पोलिस मुख्यमंत्री व उपमुख्यमंत्र्यांना सुरक्षा देण्यात व्यस्त होते, जे स्टेडियममध्ये बसून आरसीबीच्या विजयाशी काही संबंध असल्यासारखे उत्सव साजरा करत होते. जणू ते क्रिकेटपटूच आहेत. हा क्रिकेट संघाचा विजय आहे आणि चाहत्यांनी साजरा केला पाहिजे. चंद्रशेखर यांनी निष्काळजीपणाचा आरोप करत म्हटले की, आरसीबीच्या विजयाचा आनंद साजरा करण्यासाठी राज्यभरातून आलेल्या चाहत्यांच्या आणि लोकांच्या सुरक्षेकडे पोलिसांनी लक्ष देण्याऐवजी पोलिस काँग्रेसच्या दोन मोठ्या वीर्यांपैकी, मुख्यमंत्री आणि उपमुख्यमंत्री व त्यांच्या साथीदारांचे संरक्षण करण्यात व्यस्त होते.

## विरोधी पक्षनेते गप्प का ?

चंद्रशेखर म्हणाले की, राज्यात, देशात जर असे कोणतेही सरकार असेल जे अक्षम, अयोग्य, भ्रष्ट, पूर्णपणे निष्काळजी आणि निर्दयी असेल तर ते कर्नाटक काँग्रेस सरकार आहे. प्रत्येक मुद्द्यावर बॅरट्ट विधाने करणारे आणि लोकशाही, चीन आणि संविधानाबद्दल बोलणारे राहुल गांधी यांनी कर्नाटकात ११ जणांच्या मृत्यूला कारणीभूत असलेल्या त्यांच्या सरकारच्या निष्काळजीपणाबद्दल बाहेर येऊन बोलणे पाहिजे.

# बिहारमधील डबल इंजिन रुळावरून घसरले !

## राहुल गांधी यांचा केंद्र, राज्य सरकारवर निशाणा

राजगीर, नवराष्ट्र न्यूज नेटवर्क. २० वर्षे सत्तेत राहूनही, नितीश यांचे डबल इंजिन सरकार बिहारला सुखा किंवा विकास देऊ शकले नाही. गुन्हेगारी, बेरोजगारी, स्थलांतर ही नितीश-भाजपा सरकारची खरी ओळख बनली आहे. जनतेला लाचार करून सत्तेवर टिकून राहणे हा त्यांचा अजेंडा आहे. नितीश सरकार 'न्याय'चे नव्हे तर सत्तेच्या राजकारणाचे प्रतीक बनले आहे.

## जातगणना कशी करणार ?

राहुल म्हणाले, प्रश्नावली अंतिम करणाऱ्यांमध्ये ओबीसी, दलित किंवा आदिवासी समुदायातील एकही अधिकारी नसताना केंद्र सरकार जातीय जनगणना योग्यतेवरून करू शकले का, अशी भीती त्यांना वाटत आहे. मी संविधान वाचण्यासाठी आणि देशाच्या सर्वांगीण भल्यासाठी जातीय जनगणनेसाठी लढत आहे. भविष्यात जेव्हा जेव्हा आम्ही सरकार बनू तेव्हा आम्ही आरक्षणवरील ५० टक्के मर्यादा काढून टाकू. त्याची सुरुवात बिहारमधून होईल.

## केली आहे बिहारमधील कायदा आणि सुव्यवस्थेच्या परिस्थितीवरून राहुल यांनी शुक्रवारी नितीशकुमार यांच्या नेतृत्वाखालील एनडीए सरकारवर टीका केली. बिहार हे राज्य 'भारताचे गुन्हेगारी राजधानी' बनले आहे.

## वर्गखोल्या बांधकाम प्रकरणात चौकशी सत्येंद्र जैन एसीबीसमोर

दिल्ली, वृत्तसंस्था. सरकारी शाळांमधील वर्गखोल्यांच्या बांधकामात चौकशीसाठी दिल्लीचे माजी मंत्री सत्येंद्र जैन शुक्रवारी एसीबीसमोर हजर झाले. दिल्ली सरकारच्या एसीबीने जैन यांना चौकशीसाठी बोलावले होते. एसीबी कार्यालयात जाण्यापूर्वी जैन म्हणाले होते की, राष्ट्रीय राजधानीतील मागील आम आदमी पक्षाच्या नेतृत्वाखालील सरकारने दिल्लीचे शिक्षण सुधारण्याचे काम केले, तर सध्याचे भाजपाच्या नेतृत्वाखालील सरकार फक्त राजकारण करत आहे. भाजपा प्रमुख मुद्दावरून लक्ष हटविण्याचा प्रयत्न करत आहे. प्रथम मला सांगा की थोड्या हा शब्द

## कतून आला ? त्यांना (भाजपा) काम करायचे नाही आणि ते खाणगी शाळांना फी वाढवण्यास मदत करत आहेत.

मनीष सिंसोदिया (माजी शिक्षणमंत्री) यांनी शाळांमध्ये उक्ते काम केले. त्यांना बोलावण्यात आले. मलाही बोलावण्यात आले आहे. लक्ष विचलित करण्यासाठी हे सर्व डावपेच आहेत. त्यांनी आरोप केला की भाजपा पूर्वी म्हणायचे की कुत्रे रस्त्यावर फिरत आहेत आणि आम्ही रस्ते स्वच्छ करू. आता त्यांनी ही कामे लक्ष घ्यावीत, पण ते फक्त राजकारण करत आहेत.

## मोदी, 'झोपेतून' जागे व्हा !

### काँग्रेसचा केंद्र सरकारला टोमणा

दिल्ली, वृत्तसंस्था. श्रीमंत आणि गरीबमधील वाढत्या दरीकडून काँग्रेसने शुक्रवारी सरकारवर निशाणा साधला. काँग्रेसने म्हटले की, पंतप्रधान नरेंद्र मोदींना झोपेतून जागे व्हावे लागेल अन्वया देशाला गंभीर परिणामांना सामोरे जावे लागेल. काँग्रेसचे सरचिटणीस जयराम रमेश यांनी दावा केला की, भारतात अत्यंत श्रीमंत लोकांची संख्या वेगाने वाढत आहे. त्यातील 'वर्ल्ड वेल्थ रिपोर्ट २०२५'चा हवालानुसार असे म्हटले

आहे की २०२४ मध्ये देशातील 'हाय नेट वर्थ' व्यक्तींच्या यादीत ३३,००० नवीन नावे जोडली गेली आहेत. मोदी सरकारच्या भांडवलशाही धोरणामुळे श्रीमंत आणि गरीब यांच्यातील दरी सतत वाढत आहे. श्रीमंत अधिक श्रीमंत आणि गरीब अधिक गरीब होत आहेत. देशातील वाढत्या बेरोजगारी आणि महागाईमुळे ८० कोटी लोकांना सरकारी रेशन घ्यावे लागत आहे, तर 'अति श्रीमंत' लोकांची संख्या ३.७८ लाख आहे. परिणाम येत्या काळात देशाला भोगावे लागतील.



# अॅक्सिओम स्पेस मोहिमेवर प्रश्नचिन्ह एलोन मस्क आणि राष्ट्राध्यक्ष ट्रम्प वादाचा अंतराळ मोहिमांना बसणार फटका

वॉशिंग्टन, वृत्तसंस्था. उद्योगपती एलोन मस्क आणि अमेरिकेचे अध्यक्ष डोनाल्ड ट्रम्प यांच्यातील बिघडल्या संबंधामुळे जागतिक स्तरावर अंतराळ मोहिमांबद्दल चिंता निर्माण झाली आहे. मस्क यांची कंपनी स्पेसएक्स आता 'ड्रॅगन' अंतराळयान तळाळ बंद करणार असल्याचे वृत्त आहे. ट्रम्प यांनी मस्क यांचे सरकारी कारार रद्द करण्याची धमकी दिल्यानंतर मस्क यांनी हा निर्णय जाहीर केला. अशा परिस्थितीत मस्कच्या निर्णयाचा अॅक्सिओम स्पेसच्या मोहिमेवरही याचा परिणाम होईल का ? असा प्रश्न उपस्थित झाला आहे. या अंतराळ मोहिमेवर भारतीय अंतराळवीर शुभांशू शुक्ला आणि इतर तीन जणांना १० जून रोजी आंतरराष्ट्रीय अंतराळ स्थानकात नेले जाणार आहे.

ट्रम्प प्रशासनाने सादर केलेल्या एका मोठ्या खर्चाच्या विधेयकावर मस्क यांनी सार्वजनिकपणे टीका केली. त्याला 'घृणास्पद' पाऊल म्हटले. तेथून दोघांमध्ये वाद सुरु झाला आहे. प्रत्युत्तरात ट्रम्प यांनी त्यांच्या सोशल मीडिया प्लॅटफॉर्मवर मस्क यांचावर टीका केली आहे. एलोन मस्क यांचे सरकारी कारार रद्द करून अन्वयावधी डॉलर्स वाचवू शकते आणि हे पाऊल आतापर्यंत का उचलले गेले नाही असा प्रश्न ट्रम्प यांनी विचारला आहे. 'ड्रॅगन' अंतराळयान खरोखरच बंद झाले, तर त्याचा अॅक्स-४ सारख्या वैज्ञानिक मोहिमांवर परिणाम होईलच. यामुळे रशियाचे सोयुझ अंतराळयान हा एकमेव पर्याय राहिल, यामुळे कू रोटेशन आणि आंतरराष्ट्रीय प्रवेश मोठ्या प्रमाणात कमी होईल.

## 'कू ड्रॅगन' महत्वाची !

ड्रॅगन अंतराळयान विशेषतः 'कू ड्रॅगन' नासासाठी खूप महत्वाचे आहे, कारण यामुळे अंतराळवीरांना अंतराळीय अंतराळ स्थानकात पाठवले जाते. विशेष म्हणजे या वाहनाद्वारे भारतीय अंतराळवीर शुभांशू शुक्ला १० जून रोजी अंतराळीय अंतराळ स्थानकात प्रवास करणार आहेत, ते अॅक्सिओम स्पेसच्या अॅक्स-४ मोहिमेचा भाग आहेत. ही मोहीम आधी २२ मे रोजी होती, परंतु दोन्हा पुढे ढकलल्यानंतर आता १० जून ही संभाव्य तारीख आहे.

## शुभांशू पहिले भारतीय

शुभांशू शुक्ला हे आंतरराष्ट्रीय अंतराळ स्थानकात जाणारे पहिले भारतीय अंतराळवीर असतील. सध्या सर्व कू सदस्य प्रोटोकॉलनुसार क्वारंटाइनमध्ये आहेत आणि ड्रॅगन अंतराळयान केनेडी स्पेस सेंटरच्या लॉच पॅडवर देखील पोहोचले आहे.

# मस्क यांच्या कंपनीला भारतात दूरसंचार परवाना

दिल्ली, वृत्तसंस्था. जगातील सर्वात श्रीमंत व्यक्ती एलोन मस्क यांना भारतात मोठे यश मिळाले आहे. एलोन मस्क यांच्या कंपनीला स्टारलिनकला दूरसंचार परवाना देण्यात येणारा परवाना मिळाला आहे. या परवान्यामुळे स्टारलिनकला भारतात सॅटेलाइट इंटरनेट पुरवण्याचा संदर्भातील मोठा अडथळ्या दूर झाला आहे. त्यामुळे मस्क यांच्या कंपनीचे व्यावसायिक लोकांच्या लवकर होईल. स्टारलिनक दूरसंचार विभागाकडून परवाना मिळवणारी तिसरी कंपनी बनली आहे.

यापूर्वी, दूरसंचार विभागाने युटेलसॅटच्या वनवेब आणि रिलायन्स जिओला भारतात सेवा देण्यासाठी परवाना दिला आहे. सध्या स्टारलिनक आणि दूरसंचार विभाग दोघांनीही या प्रकरणात कोणतीही प्रतिक्रिया दिलेली नाही. स्टारलिनक २०२२ पासून भारतात व्यावसायिकरित्या काम करण्यासाठी परवान्याची वाट पाहत आहे, परंतु राष्ट्रीय सुरक्षेच्या चिंतेसह अनेक कारणांमुळे ते प्रलंबित होते. अमेझॅन न अजूनही त्याच्या भारतातील परवान्याची वाट पाहत आहे.

## येत्या काही दिवसांत टायल स्पेड्रम

दूरसंचार विभागाने एलोन मस्क यांची कंपनी स्टारलिनकला ग्लोबल मोबाइल फॅसलन कम्युनिकेशन बाय रेपरिमेंट जारी केले आहे. तसेच, येत्या काही दिवसांत कंपनीला टायल स्पेड्रम देखील जारी केले जाईल. स्पेड्रम वाटप झाल्यानंतर कंपनीला सरकारीला सुरक्षा अटीसह सर्व अनुपालनांचे प्रात्यक्षिक दाखवावे लागेल. स्टारलिनकला अंतराळ नियामक इंडियन नॅशनल स्पेस प्रमोशन अँड ऑथोरिटाइजेशन सेंटर (इन्-स्पेस) कडून देखील मान्यता घ्यावी लागेल. मंजूरी मिळविण्यासाठी कंपनीने आधीच सर्व तपशील प्रदान केले आहेत, परंतु अद्याप मान्यता मिळालेली नाही. व्यावसायिक सेवा सुरु करणे कंपनीच्या सुरक्षा अटींचे पालन यशस्वीरित्या करे केले जाते यावर अवलंबून असेल.

## इस्त्रायलवर पुन्हा हल्ला करणार ?

वॉशिंग्टन, वृत्तसंस्था. इराण आणि अमेरिका यांच्यात अणुकरारावर सुरु असलेल्या चर्चेदरम्यानच इराणने बॅलिस्टिक क्षेपणास्त्रांबाबत चीनसोबत एक मोठा करार केला आहे. अमेरिकन वृत्तचर वॉल स्ट्रीट जर्नलमधील एका वृत्तात म्हटले आहे की, इराणने आपल्या लष्करी धमता पुन्हा निर्माण करण्याच्या प्रयत्नांचा एक भाग म्हणून चीनला हजरो टन बॅलिस्टिक क्षेपणास्त्र साहित्य पुरवण्याचे कंत्राट दिले आहेत. या क्षेपणास्त्र साहित्याचा चीनकडून पुरवठा झाला तर इराण ८०० बॅलिस्टिक क्षेपणास्त्रे तयार करू शकते. इस्त्रायलवर पुन्हा हल्ला करण्याची इराणची ही तयारी मानली जात आहे. चीन येत्या काही महिन्यांत इराणला ही खेप पुरवणार आहे. या अर्डरमध्ये बॅलिस्टिक क्षेपणास्त्रासाठी वापरल्या जाणाऱ्या घन इंधनाचा एक प्रमुख घटक अमोनियम परक्लोरेटचा समावेश आहे साहित्य ८०० क्षेपणास्त्रांना इंधन देऊ शकते. काही अमोनियम परक्लोरेट इराणशी संबंधित मिलिशिया गटांना देखील पाठवले जाऊ शकते. या मिलिशिया गटात येमेनमधील हुथी बंडखोरांचाही समावेश आहे. तथापि, दुसरीकडे यामुळे मध्यपूर्वेत तणाव आणि युद्धाची एक नवीन आघाडी उघडू शकते. इराण आधीच इस्त्रायल आणि अमेरिकेशी युद्धाच्या उंबरठ्यावर आहे. सध्या अणुकरांक्रमाच्या भविष्यावर ट्रम्प प्रशासनाशी चर्चा करत आहे. अमेरिकेच्या अणुकरांक्रमाचा उद्वेगव्याचा आवाहानानंतरही इराण युनियम समृद्धीकरणच्या अजेंड्यावर काम करत आहे.

## पश्चिम रेल्वे वडोदरा विभाग

विविध अभियांत्रिकी कामे

ई-निविदा सूचना क्र. डीआरएम-बीआरसी ०५४ ते ०५५/२०२५-२६

भारताच्या राष्ट्रपतींच्या वतीने आणि त्यांच्याकरिता विभागीय रेल्वे व्यवस्थापक (डब्ल्यू/सी), पश्चिम रेल्वे, प्रतानगर, वडोदरा-३९०००४ खालील कामासाठी मोहोरबंद निविदा मागवीत आहेत.

अनु. क्र.	निविदा क्र.	कामाचे नाव	अंदाजे कामाचे मूल्य (रु. मध्ये)	बोलीसुरक्षा ठेव (रु. मध्ये)
१	डीआरएम बीआरसी ०५४ / २०२५-२६	वडोदरा विभाग :- डीबी - ईक्रेमआर अनु भागमध्ये घुसकोली/सीआरओ रोखण्यासाठी ट्रॅकच्या बाजूने कुंभानाची तरतूद.	१७,५२,१९,९११.८७	१०,२६,६००.००
२	डीआरएम बीआरसी ०५५ / २०२५-२६	वडोदरा विभाग:- सुरत-वडोदरा अनुभागामधील एडीशेन नॉर्थ अधिकार क्षेत्राअंतर्गत विविध वाडूची सुधारणा आणि अन्य संबंधित ट्रॅक कामे.	७,५४,५०,३२०.६६	५,२७,३००.००

निविदेच्या सादरीकरणासाठी आणि उघडण्यासाठी दिनांक आणि वेळ : निविदा २६.०६.२०२५ रोजी १५.०० वा. पूर्वी सादर कराव्यात आणि त्याचदिवशी १५.३० वा. उपर्युक्त येतील. संकेतस्थळ तपशील आणि सूचनादीर्घा टिकाण नोटे पूर्ण तपशील पाहता येईल आणि काढाल्याच्या पन्ना जेव्हा निविदा अर्ज खरेदी करता येतील: संकेत स्थळ: www.ireps.gov.in विभागीय रेल्वे व्यवस्थापक (डब्ल्यू/सीएस), पश्चिम रेल्वे, प्रतानगर, वडोदरा-३९०००४

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## पश्चिम रेल्वे - भावनगर विभाग

विविध अभियांत्रिकी कामे

निविदा क्र. : ७९/ २०२५-२६ ते ८४/ २०२५-२६

अनु. क्र.	ई-निविदा क्र.	कामाचे वर्णन	निविदा मूल्य (रु.)	इंस्टे (रु.)
१	७९- २०२५-२६	ढोला : लिफ्ट वेलसह स्टेशन येथे सामान्य रेंदीचा उंच फूट ओव्हर ब्रिज.	५,०९,९८,५५९.८६	४,०५,०००.००
२	८०- २०२५-२६	मंजूर गट उर्वरित कामाच्या सक्क १२ युनिट टाईप २ आणि २ युनिट टाईप ३ चे बांधकाम करणे: (१) भावनगर विभाग : एडीशेन-बोटादरा ट्रॅक मेन्ससाठी बदली खात्यावर २४ युनिट टाईप २ क्वार्टर्स प्रदान करणे. (२) भावनगर विभाग : आरपीएफ, डॅंग आणि एस अँड डी विभागाकरीता १२ युनिट टाईप २ क्वार्टर्स, ०८ युनिट्स टाईप ३ आणि ०४ युनिट्स टाईप ४ क्वार्टर्स प्रदान करणे. (३) पालिताना : येथे अधिकारांचे विभागीय प्रदान करणे.	६,३५,१४,६५५.९९	४,६७,६००.००
३	८१- २०२५-२६	सहाय्यक विभागीय अभियंता - बोटादर उपविभाग : कंत्राटदारांच्या स्वतःच्या सर्व व्यवस्थेसह दोन वर्षांच्या कालावधीसाठी (२४ महिने) विविध टिकाणी जसे की गंग हट्टर, स्टफ कॉलनी इत्यादी टिकाणी पॉटॅबल पाण्याचा पुरवठा करणे.	१,६३,४७,४११.७९	२,३१,७००.००
४	८२- २०२५-२६	एडीशेन ढोला उप विभाग : ढोला - वर्तेन, सिहोर - पालिताना सेक्टरांत कंत्राटदारांच्या स्वतःच्या सर्व व्यवस्थेसह तीन वर्षांच्या कालावधीसाठी विविध टिकाणी जसे की स्टेशन, गंग हट्टर, गेट लॉजेस आणि रेल्वे कॉलनी इत्यादी टिकाणी पॉटॅबल पाण्याचा पुरवठा करणे.	१,२४,६३,७९९.२४	२,२१,३००.००
५	८३- २०२५-२६	भावनगर विभाग - एमईए ला आळा घालण्यासाठी १२ स्टेशनसह महिला आणि पुरुषांसाठी स्वतंत्रपणे शौचालय ब्लॉक्सची तरतूद करणे.	१,४७,६४,९७८.८६	२,२३,८००.००
६	८४- २०२५-२६	गट कार्य : (१) भावनगर - लिफ्ट वेलसह फूट ओव्हर ब्रिजची तरतूद करणे. (२) जाम जोधपुर - लिफ्ट वेलसह स्टेशन येथे सामान्य रेंदीचा फूट ओव्हर बांधणीचा तयारी प्रदान करणे.	८,७५,००,५८१.८६	५,८७,५००.००

उपरोक्त सर्व निविदांकरीता : बोली सुरुवात करण्याची तारीख : १६/०६/२०२५. बोली समाप्त करण्याची तारीख : ३०/०६/२०२५. निमासू रेल्वे संकेतस्थळ : www.ireps.gov.in वर दिनांक - ०५/०६/२०२५ रोजी अपघात करण्यात येईल.

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Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
AARTI SANJAY PEKAM	AARTI SANJAY PEKAM	NSE - AP0291561851	FLAT NO C 404 BASANT BAHAR PASHAN BANER LINK ROAD PASHAN PUNE CITY AREA 411021

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**फॉर्म अयवन्ती २६**

(कंपनीज (इन्फॉर्मेशन) नियमवली २०१४ च्या नियम ३० च्या अनुषंगाने)

कंपनीचे नोंदणीकृत कार्यालय पुणे आरओसी अधिकारक्षेत्रामध्ये स्थलांतरित करण्यासाठी सूचनापत्रे जाहीरत

**केंद्र सरकार, क्षेत्रिय संचालक, पश्चिम क्षेत्र, मुंबई ह्यांच्या समोर**

(कंपनी कायदा २०१३ च्या कलम १३४ (४) आणि कंपन्या (इन्फॉर्मेशन) नियमवली २०१४ च्या नियम ३० च्या अनुषंगाने)

आणि

कंपन्या (केंद्र सरकार) जनरल रुल्स अँड फॉर्म (अंमोडमेंट) नियमवली, २०१२ च्या अनुषंगाने आणि

**मॉजिक पोशन टेक्नॉलॉजी प्रायव्हेट लिमिटेड**

सीएनएन: यु२२००पीएन२०१९पीटी१९८६१९८

नोंदणीकृत कार्यालय पत्ता: १५४ क्रोस्टेड, फार्वे ट्रेडिंग, पुणे, भुवनेश्वर, भारत ४११२१५

..... अर्जदार

सामान्य जनतेला ह्याद्वारे सूचना देण्यात येत आहे की कंपनी कायदा २०१३ च्या कलम १३४ (४) अंतर्गत केंद्र सरकार (क्षेत्रिय संचालक, पश्चिम क्षेत्र) कडे यांचे नोंदणीकृत कार्यालय "आरओसी पुणे" मधून "आरओसी मुंबई" मध्ये बदलण्यासाठी, कंपनीच्या संस्थान समय अफिलेखामध्ये बदल करण्यासाठी गुणवत्ता, १४ मे २०२५, रोजी घेण्यात आलेल्या अतिरिक्त विवरण सर्व साधारण सभोमये संमत करण्यात आलेल्या विवरण उदासण सहमती मिळविण्यासाठी अर्ज करण्याच्या प्रक्रियेमध्ये आहे.

कंपनीच्या नोंदणीकृत कार्यालयाच्या प्रस्तावित असलेल्या बदलामुळे कोणतीही व्यक्ती ज्याच्या स्वास्त्याला त्यामुळे बाधा होणार असेल त्यांनी सदर सूचनांच्या प्रक्रीडेतून १४ (चौदा) दिवसांच्या आत एसीएफ पीएल (www.mca.gov.in) वर नोंदणीकृत करार अर्ज भरून किंवा क्षेत्रिय संचालक, पश्चिम क्षेत्र, मुंबई ह्यांच्याकडे त्याला/ तिच्या स्वास्त्याची आणि विरोधाची कारणे सादरकरण्याचे नमूद करून नोंदणीकृत कंपनीच्या खाली नमूद करण्यात आलेल्या नोंदणीकृत कार्यालयाचे पाठवावे:

**मॉजिक पोशन टेक्नॉलॉजी प्रायव्हेट लिमिटेड, करीता अमोल रवींद्र देशमुख (संचालक)**

दिनांक: ०७/०६/२०२५

दिनांक: ०७/०६/२०२५

टिकाण: पुणे ०३५५७७५२

प्रधिकृत अधिकारी दि.कर चव्हा याचक लि.

**फॉर्म ए**

**जाहीर उद्घोषणा**

(इंफॉर्मेशन अँड बँकापेची बोर्ड ऑफ डायरेक्टर (कोर्पोरेट ब्यवसायीक दिवाळखोरी ठाव प्रक्रिया) नियमवली २०१६ च्या नियम ६ अंतर्गत)

**राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड धनकोंनी लक्ष देण्यासाठी**

संबंधित तपशील

क्र.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
१.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
२.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
३.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
४.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
५.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
६.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
७.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
८.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
९.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
१०.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
११.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
१२.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
१३.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
१४.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
१५.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
१६.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
१७.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
१८.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
१९.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड
२०.	बांधणी/कर्मचारी नाव	राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड

सूचना ह्याद्वारे देण्यात येत आहे की रा्ट्रीय कंपनी विषयी न्यायाधिकाराने राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड ची बांधणी/कर्मचारी नाव तपशील सुरु करण्याचे अर्थद्वारा ४ जून २०२५ रोजी जारी केले आहे.

**राजदीप बिल्डकॉन प्रायव्हेट लिमिटेड** च्या बन्नास ह्याद्वारे पुरवण्यास त्यांचे वचन कना करे. १० मध्ये नमूद करण्यात आलेल्या पत्रव्यवहारी अंतर्गत उदासण व्यवसायिक बांधकामे १८ जून २०२५ रोजी किंवा त्यापूर्वी सादर करण्यात यावीत.

विविध धनकोंनी त्यांचे वचने पुरवण्यास इलेक्ट्रॉनिक मध्ये नमूद करावत. इतर सर्व कर्जदार पुरवण्यास विविध धनकोंनी त्यांचे वचने पुरवण्यास इलेक्ट्रॉनिक मध्ये नमूद करावत. इतर सर्व कर्जदार पुरवण्यास विविध धनकोंनी त्यांचे वचने पुरवण्यास इलेक्ट्रॉनिक मध्ये नमूद करावत. इतर सर्व कर्जदार पुरवण्यास विविध धनकोंनी त्यांचे वचने पुरवण्यास इलेक्ट्र